## COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (2024-2025)

(EIGHTEENTH LOK SABHA)
THIRD REPORT

ON

## MINISTRY OF HOME AFFAIRS

Action Taken by the Government on the observations/recommendations contained in the Twenty Seventh Report (17th Lok Sabha) of the Parliamentary Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject "Implementation of - Reservation Policy in Government of NCT of Delhi including socio-economic development of Scheduled Castes/Scheduled Tribes."

Presented to Lok Sabha on <u>24.03.2025</u>

Laid in Rajya Sabha on <u>24.03.2025</u>



LOK SABHA SECRETARIAT NEW DELHI

24 March, 2025 / 3 Chaitra 1946 (Saka)

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# COMPOSITION OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (2024-25)

## Dr. Faggan Singh Kulaste - Chairperson

#### **MEMBERS - LOK SABHA**

- 2. Shri A. Raja
- 3. Shri Tapir Gao
- 4. Smt. Pratima Mondal
- 5. Shri Vishnu Dayal Ram
- 6. Dr. Mallu Ravi
- 7. Shri Parbhubhai Nagarbhai Vasava
- 8. Shri Ananta Nayak
- 9. Shri Anil Firojiya
- 10. Shri Arun Kumar Sagar
- 11. Shri Jagannath Sarkar
- 12. Dr. Alok Kumar Suman
- 13. Shri Harish Chandra Meena
- 14. Shri Alfred Kanngam S. Arthur
- 15. Shri Arun Bharti
- 16. Shri Govind Makthappa Karjol
- 17. Shri Daggumalla Prasada Rao
- 18. Shri Pushpendra Saroj
- 19. Shri Sasikanth Senthil
- 20. Adv. Chandra Shekhar

#### **MEMBERS - RAJYA SABHA**

- 21. Smt. Sumitra Balmik
- 22. Smt. S. Phangnon Konyak
- 23. Shri Mithlesh Kumar
- 24. Shri Rwngwra Narzary
- 25. Smt. Phulo Devi Netam
- 26. Shri Devendra Pratap Singh
- 27. Dr. V. Sivadasan
- 28. Dr. Kanimozhi NVN Somu
- 29. Smt. Mamata Thakur
- 30. Shri Balyogi Umeshnath

## **SECRETARIAT**

- Shri D.R. Shekhar Additional Secretary
- Shri Rakesh Bhardwaj Director
- 3. Shri Ajay Kumar Prasad Deputy Secretary
- 4. Ms. Pooja Kirthwal Committee Officer

## INTRODUCTION

- I, the Chairperson, Committee on the Welfare of Scheduled Castes and Scheduled Tribes having been authorised by the Committee to finalise and submit the Report on their behalf, present this Third Report (Eighteenth Lok Sabha) on Action Taken by the Government on the recommendations/observations contained in the Twenty Seventh Report (Seventeenth Lok Sabha) on the subject "Implementation of Reservation Policy in Government of NCT of Delhi including socio-economic development of Scheduled Castes/Scheduled Tribes" pertaining to the Ministry of Home Affairs.
- 2. The draft Report was considered and adopted by the Committee at their sitting held on 20 March 2025. (Appendix-I).
- 3. The Report has been divided into the following chapters:-
  - I Report
  - II Recommendations/Observations which have been accepted by the Government.
  - III Recommendations/Observations which the Committee do not desire to pursue in view of replies of the Government.
  - IV Recommendations /Observations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration.
  - V Recommendations / Observations in respect of which final replies of the Government have not been received.
- 4. An analysis of the Action Taken by the Government on the recommendations contained in the Twenty Seventh Report (Seventeenth Lok Sabha) of the Committee is given in Appendix-II.

New Delhi; 24 March 2025 3 Chaitra, 1946(Saka) Dr. Faggan Singh Kulaste Chairperson Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

#### CHAPTER - I

#### **REPORT**

This Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes deals with the action taken by the Government on the recommendations contained in their Twenty Seventh Report (Seventeenth Lok Sabha) on "Implementation of - Reservation Policy in Government of NCT of Delhi including socio-economic development of Scheduled Castes/Scheduled Tribe"

- 1.2 Twenty Seventh Report was presented to Lok Sabha and laid in Rajya Sabha on 1<sup>st</sup> August, 2023. It contained 18 recommendations/observations. Replies of the Government in respect of all these recommendations/observations have been examined and are categorised as under:-
- (i) Recommendations/Observations which have been accepted by the Government (Sl. Nos. 2,3,5,7,8,11,12,14,15 & 16)

Total – 10 Percentage – 55.6%

(ii) Recommendations/Observations which the Committee do not desire to pursue in the light of the replies received from the Government (Sl. Nos. 4 & 9). Total -02 Percentage – 11.1%

(iii) Recommendations/Observations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration (SI. Nos. 1,6,10,17 & 18).

Total - 05 Percentage – 27.8%%

- (iv) Recommendations/Observations in respect of which final **Total 01** replies of the Government have not been received (Sl. Nos. 13). **Percentage 5.5%**
- 1.3 The Committee trust that utmost importance would be given to implementation of the recommendations/observations accepted by the Government. In cases, where it is not possible for the Department to implement the recommendations in letter and spirit for any reason, the matter should be reported to the Committee with reasons therefor. The Committee further desire that Action Taken Notes on the recommendations/observations contained in Chapter-I should be furnished to them at an early date.

1.4 The Committee will now deal with the Action Taken by the Government on those recommendations which need reiteration or comments.

#### Recommendation No. 1

1.5 The Committee had recommended as under:

"The Committee note that in order to check the under utilization of funds and upward revision in budget w.r.t pre/post matric scholarships, systemic intervention is required to ensure wider and uniform coverage of beneficiaries under these schemes. The Committee, therefore, desire to be apprised of various steps being taken by Delhi Government in order to ensure that the pre/post matric scholarship schemes are operating optimally and to its full potential in GNCT of Delhi. The Committee further note that computerization of admission process aims at integrating the registration of beneficiaries for grant of various scholarship with the admission process itself. They would like to be informed whether the said computerization process has led to any augmentation in the number of beneficiaries. In this regard, the Committee would like to be apprised of the number of total students *vis-a-vis* SC/ST students who have been granted pre/post matric scholarships during the last 5 years in various Delhi Government run schools.

The Committee note that there has been a 90-96% utilization of budget allocated towards the disbursement of scholarship. They recommend that schemes targeting SC students should be specifically and prudently oriented in order to encourage the SC students of financially weaker background to continue pursue their studies."

## **Reply of Government**

1.6 In this regard, The Ministry have submitted the following reply:

"The various steps being taken by the Directorate of Higher Education to ensure that the Post Matric Scholarship Schemes are operating optimally and to its full potential in GNCT of Delhi are as follow:

- 1. Ensure setting up of help desk by the Educational Institutes and appoint a Nodal Officer to assist the eligible students to apply online.
- 2. Information to be prominently displayed on the notice board & outside of Educational Institutes.
- 3. Students should be briefed about the scholarship schemes and their benefits regularly.

Further. by the Computerization process the number of beneficiaries under Post Matric Scholarship Scheme for SC Students have increased year by year as shown below:-

Year	No. of beneficiaries
2020-21	1127
2021-22	1508
2022-23	2207

(Information as obtained from Directorate of Higher Education However Post Matric Scholarships are also disbursed by Higher Education and Technical Education)

The Details of Scholarships availed by SC/ST students under the Central Scheme(CSS) & under the schemes of States are given as under:

## 1. CSS Schemes:

## A. PRE-MATRIC Scholarship Scheme (CSS) for SC Students

Year	Year	Year	Year	Year 2023-24	
2019-20	2020-	2021-	2022-	(Including backlog)	
	21(C	22(Inc	23(Inclu		
	OVID	luding	ding		
	Perio	backl	backlog)		
	d)	og)			
14643	0	54934	3548	737	

## B. POST-MATRIC Scholarships Scheme (CSS) for SC Students

Year	Year	Year	Year	Year 2023-24	
2019-20	2020-	2021-	2022-	(Including backlog)	
	21(C	22(Inc	23(Inclu		
	OVID	luding	ding		
	Perio	backl	backlog)		
	<b>d</b> )	og)			
19359	0	24590	5693	3455	

## 2. PRE-MATRIC/POST-MATRIC Scholarships under State Schemes:

# A. Mukhyamantri Vidyarthi Yojana for Class IX – XII<sup>th</sup> for SC/ST/OBC

Year	Ye	Year	Year	Year 2023-24	
2019-20	ar	2021-	2022-	(Including backlog)	
	202	22(Inclu	23(Inclu		
	0-	ding	ding		
	21(	backlog)	backlog)		
	CO				
	VI				
	D				
	Per				
	iod				
	)				
Scheme	0	Total	Total	Total	
not		24,971	15,492	3754	
launche					
d.		SC/ST-	SC/ST-	SC/ST-	
		13,701	8545	1772	

## B. Merit Scholarship to SC/ST/OBC Students of College/Professional Institutes

Year	Year	Year	Year	Year 2023-24	
2019-20	2020-	2021-	2022-	(Including backlog)	
	21(C	22(Inc	23(Inclu		
	OVID	luding	ding		
	Perio	backl	backlog)		
	d)	og)			
Total	Total	Total	Total	Total	
1461	0	1412	1514	1028	
SC/ST-	SC/S	SC/S	SC/ST-	SC/ST-	
943	T-0	T-863	965	674	

## C. Reimbursement of Tuition Fees for Class I- XII<sup>th</sup> for SC/ST Students.

2019-20	2020-	2021-	2022-	2023-24(Including backlog)	
	21(C	22(Inc	23(Inclu		
	OVID	luding	ding		
	Perio	backl	backlog)		
	d)	og)			
Total	Total	Total	Total	Total	
25052	0	25430	28477	11371	
SC/ST-	SC/S	SC/S	SC/ST-	SC/ST-	
5777	T-0	T-	9013	3909	
		5208			

## D. Mukhyamantri Vidyarthi Pratibha Yojna for SC/ST/OBC Students

2019-20	2020-	2021-	2022-	2023-24(Including backlog)	
	21(C	22(Inc	23(Inclu		
	OVID	luding	ding		
	Perio	backl	backlog)		
	d)	og)			
Scheme	Total	Total	Total	Total	
Not	0	24971	15492	3754	
Launch					
ed.	SC/S	SC/S	SC/ST-	SC/ST-	
	T-0	T-	8545	1772	
		13701			

E. Financial Assistance to SC Students for pursuing Higher Studies Abroad (For Masters and Phd)

2019-20	2020-	2021-	2022-	2023-24(Including backlog)	
	21(C	22(Inc	23(Inclu		
	OVID	luding	ding		
	Perio	backl	backlog)		
	d)	og)			
Scheme	01	01	01	02	
Not					
Launch					
ed.					

F. Dr. B. R. Ambedkar State Topper Award to SC/ST/OBC Students College University Topper.

2019-20	2020-	2021-	2022-	2023-24(Including backlog)	
	21(C	22(Inc			
	OVID	luding	ding		
	Perio	backl	backlog)		
	d)	og)			
Total	Total	Total	Total	Total	
17	0	0	14	12	
SC/ST-	SC/S	SC/S	SC/ST-	SC/ST-	
10	T-0	T-0	09	10	

To encourage the students to avail the scholarships, the meetings with the nodal officers of Education Dept./ Higher Education/ Technical Education/ Kendriya Vidyalaya are held at to orient the students about the schemes and help them in applying for various scholarships and hold camps for disseminating information on Scholarship Schemes run by the State/Central Govt."

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

#### **Comments of the Committee**

1.7 The Committee are pleased to note that various positive steps are being taken by Government of NCT of Delhi to ensure that more and more students are brought under the ambit of post-matric scholarships schemes. Further, the Committee note that due to computerization of the admission process, the number of SC beneficiaries has

shown an upswing with each passing year. However, the Committee are concerned to observe that the number of SC beneficiaries under the pre and post-matric scholarships have shown a sharp decline from the year 2022-23 onwards. Likewise, the number of SC/ST students of college/professional institutes who received merit scholarships declined during the year 2023-24. Also, it is seen form the data furnished by the Ministry that reimbursement of tuition fee in respect of the number of SC/ST students from Class I to XII has seen drastic fall from 9013 to 3909 from the year 2022-23 to 2023-24. Similar trend is seen in case of Mukhyamantri Vidyarthi Pratibha Yojna wherein the number of beneficiaries fell from 8545 to 1772 from the year 2022-23 to 2023-24. The Committee would like to be apprised of the reasons for such downward trend along with corrective steps taken/being taken to address the issue.

The Committee are also surprised to note that only a single SC student was being extended financial assistance for pursuing higher studies abroad (i.e., Masters and Phd) over the years since 2020 to 2022. Further, during the year 2023-24 merely 2 SC students benefitted from this scheme. The Committee are distressed to note that the scheme aimed at imparting higher education to the SC youth is receiving such lukewarm response. The Committee would like to have detailed information about the decline in the number of beneficiaries of pre and post-matric scholarship and also the number of applications of SC students received for pursuing higher education and the reasons for rejection and selecting only one or two out of them. The Committee would, therefore, like to reiterate that the schemes targeting SC students should be widely promoted in order to encourage the SC students from financially weaker background to continue pursue their studies.

#### Recommendation No. 2

#### 1.8 The Committee had recommended as under:

"The Committee are given to understand that a scheme namely 'Financial Assistance for SC Students Pursuing Higher Studies Abroad' has been launched by Govt of NCT of Delhi in Year 2019-20 which offers a financial assistance of Rs. 5 lakhs per student for a period of 2 years. The Committee note that the said scheme has had few takers only, keeping in view the fact that a parallel scheme is being implemented by the Government of India with higher quantum of assistance. The Committee are baffled to note that a sizeable population of GNCT

of Delhi belonging to SC category prefer the central scheme to this scheme of GNCT of Delhi. The Committee would, therefore, like to recommend the GNCT of Delhi to review their scheme and enhance their financial assistance from 5 to 20 lakh with extension of the period of assistance for a minimum term of 5 years or till the time the beneficiaries complete their study. Delhi being the capital of the Country should set forth an example by launching schemes to set example for other states like Telangana Government which had introduced Ambedkar Overseas Vidhya Nidhi scheme in the year 2013-14 which sanctions an amount of Rs. 20.00 lakhs per student as grant to students studying P.G courses overseas."

## **Reply of Government**

1.9 In this regard, the Ministry have submitted the following reply:

"The Department of SC/ST/OBC has revised its current scheme (**Approved in 2019**) of providing Financial Assistance to SC/ST student for pursuing higher studies in abroad.

To make the scheme more attractive, the financial support has been proposed from the present Rs. 5 Lakh per annum to Rs. 12 Lakh per annum for tuition fees against the <u>current scheme</u> of Rs. 5 Lakh Per annum for PG courses (up to maximum two years).

For the Ph.D Programmes in the proposed draft scheme enhancement of Rs. <u>10 Lakh per annum</u> for tuition fees has been proposed against the <u>current</u> maximum sealing of Rs. <u>5 Lakh per annum</u>.

Further, to relate the scheme with the name of Bharat Ratna Dr. B. R. Ambedkar and to capture the inspiration from the life of Dr. B. R. Ambedkar who had always emphasized on the importance of education for social economic and political transformation, it has been proposed in the revised draft Scheme for additional financial assistance to students who have secured admission in Columbia University (USA) and London School of Economics, (UK) from where Dr. B. R. Ambedkar had also studied.

For the students securing admission in these two Universities/Institute, in the proposed scheme, they will also be provided with maintenance allowance of USD 12,000/- or 8,000/- GBP per Annum along with the full financial assistance for actual fee/tuition fee.

The scheme can be availed by the students for masters level Phd courses, abroad in top 300 QSWR institution/universities and London School of Economics (LSE) and Columbia University The revised scheme is yet to be placed before the Cabinet for consideration and approval."

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

#### **Comments of the Committee**

1.10 The Committee laud the efforts of Government of NCT of Delhi for offering additional financial assistance to meritorious SC students securing admission in prestigious universities like Columbia University (USA) and London School of Economics, (UK). The Committee however, reiterate that since Phd courses are a specialized branch of study, the amount offered under scholarships should at least be increased to Rs. 20 lakh and paid till the completion of the entire tenure of Phd programe of the SC beneficiary. The Government of NCT of Delhi should rigorously pursue the revised scheme for offering financial assistance for higher studies abroad so that more and more meritorious students hailing from SC/ST community can reap the benefits of the scheme.

#### Recommendation No. 5

1.11 The Committee had recommended as under:

"The Committee have been informed that the Department of Welfare of SCs, STs & OBCs of Govt. of NCT of Delhi is implementing Jai Bheem Mukhyamantri Pratibha Vikas Yojana to provide free coaching facilities to eligible students belonging to SC, ST, OBC & EWS categories through various empanelled and prestigious institutes of Delhi. The Committee recommend that such schemes be vigorously advertised *via* print, electronic and social media so that the specific targeted youth groups are made well aware to avail such golden opportunities available for them. The Committee desire to be informed of the number of SC/ST students enrolled under this yojna to avail free coaching and their rate of success during the last 5 years *vis-a-vis* the institutes where free coachings are being offered."

## **Reply of Government**

1.12 In this regard, the Ministry have submitted the following reply:

"Regarding implementation of Jai Bhim Mukhyamantri Pratibha Vikas Yojna

- Scheme of "Jai Bhim Mukhyamantri Pratibha Vikas Yojna" was initially approved /initated during the financial year 2018-19.
- During 2019-20, certain amendments under the scheme regarding enhancement of maximum prescribed coaching fee and inclusion of students from ST/OBC/EWS Categories in addition to SC students have been approved.
- During the financial year 2018-19, 4953 SC students had availed benefits under the scheme.
   Since in the year 2019-20, amendments under the scheme were under process, institutes were allowed to make enrollment of limited number of SC students under pre-revised

- scheme. As such 2071 SC students have been benefited under the pre-revised scheme during the year 2019-20.
- At the end of financial year due to outburst of covid-19, schedule for conduct of various competitive exams, appearing of students in competitive exams and intimation regarding outcome have been effected substantially as students are appearing in the competitive exams after completion of coaching programme as per schedule of upcoming competitive exams. However as per information received, 374 students have qualified the various competitive exams under pre-revised scheme.
- After normalization of situation revised scheme commenced during the year 2021-22. However the coaching activity could barely start when there was another disruption in the form of closure of the institutes on account of the high level of pollution in Delhi. Further, it was followed by third wave of COVID which also forced the closure of the institutes for some more time. Department is collecting information directly from the students regarding their participation in coaching program & 8451 students have confirmed to availed coaching under the scheme during session 2021-22. As per information received, for the session 2021-22, 1303 students have qualified the NEET /JEE entrance Exams.
- Scheme is under revision since 2022-23, In order to overcome all the difficulties faced during implementation of the scheme and also to make it more effective, new revised guidelines of the scheme are being finalized with the provision of suitable incentive for the students on succeeding in competitive exams & provide intimation to the Department so as to ascertain actual outcome of the scheme.
- As recommended by the Hon'ble Parliamentary Committee on welfare of Scheduled Castes and Scheduled Tribes, after approval of new revised guidelines and empanelment of institutes, scheme would be vigorously advertised via print, electronic and social media so that the specific targeted youth groups are made well aware to avail such golden opportunities available for them."

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

#### **Comments of the Committee**

1.13 The Committee have been informed that Jai Bheem Mukhyamantri Pratibha Vikas Yojana is under revision since 2022-23 and that the new revised guidelines of the scheme are being finalized with the provision of suitable incentive for the students on succeeding

in competitive exams. The Committee would like to be apprised of the details of the newly revised guidelines and the time line, if any for the finalization of these guidelines alongwith affirmative measures taken by the government for the benefits of SCs/STs students.

#### Recommendation No. 6

#### 1.14 The Committee had recommended as under:

"The Committee have been informed that 25% seats are reserved for admission of EWS/DG category students from entry level class (nursery/pre-school, KG/Pre-primary and class-1/primary) upto 8<sup>th</sup> class in private Un-aided Recognize school in Delhi and that the reimbursement is being made to these private Schools for providing free education including uniform, text books and writing materials to students belonging to these categories by Government. The Committee would like to point out that though the students belonging to EWS/disadvantaged groups (SCs, STs & OBCs) are given chance to study in private un-aided schools yet they are forced to leave schools post qualifying of 8<sup>th</sup> standard. The private unaided schools only allow disadvantaged group of students including SCs and STs to continue upto only 8<sup>th</sup> standard commensurate to the mandate laid down by the Delhi government in this regard. It is evident that these schools are quick to exhibit their prejudice which stems from the fact that they are not committed to social justice and the greater welfare of the society by giving the disadvantaged children of SCs/STs a platform to alleviate their socio economic disparity. The Committee, therefore, recommend that Delhi Government should take cognizance of such callous attitude being meted out to the disadvantaged group of students including SCs and STs and bring such errant private schools to books for unceremoniously dropping students post qualifying 8th Standard. The Committee also recommend that reserved admission for EWS/DG category students should be extended from entry level/class 1/ primary upto 12<sup>th</sup> class in private unaided recognized schools in Delhi with full reimbursement of fee on actual basis. For the purpose, if necessary relevant amendments may be made by the Delhi Government by introducing a Bill in this regard. The Committee are of the firm view that with the effective steps, Government would be able to check on callous attitude of the private un-aided schools towards the weaker section of the society. The Committee would also like to be apprised of the effective steps taken by the Government in this regard.

It has also been informed by the Delhi Government that Department of Welfare of SC, ST & OBCs implements a scheme namely reimbursement of tuition fee to SC, ST & OBC Students

for class I to XII studying in various public schools of Delhi. The students are reimbursed the actual tuition fee paid by them to the extent of Rs. 48,000/- per annum. The Committee are of opinion that the amount of tuition fee being reimbursed is quite meager commensurate to the fee being charged by the private schools and thus needs to be suitably enhanced to keep it in line with inflation. The private schools, apart from tuition fee also charge various other charges from students under miscellaneous heads. It is the harsh truth that in the absence of full fee being reimbursed to them, private schools often cancel admissions of EWS/ SC, ST & OBCs leaving their future hanging in balance. The Committee, therefore, recommend that the reimbursement of fee be made on the basis of actual fee being charged by the private schools."

## **Reply of Government**

- 1.15 In this regard, the Ministry have submitted the following reply:
- As per Section 12(1)(c) of RTE Act, 2009, all Private re- Unaided Recognized Schools are under obligation to 8th admit, at the entry level classes to the extent of at least size 25% of the strength of that class children belonging to Weaker Section and Disadvantaged Group in the neighborhood and provide free and compulsory elementary education till its completion.
- It is relevant to mention herein that the provisions of Section 12 (2) of RTE Act, 2009 read with Rule 11 (3) of Delhi Right of Children to Free and Compulsory Education Rules, 2011 provides that Private Unaided Recognized Schools which are already under obligation to provide free education to a specified number of children on account of it having received any land, building, equipment or other facilities, either free of cost or at a concessional rate, such school shall not be entitled for reimbursement to the extent of such obligation.
- That vide Notification dated 30.12.2023, it was directed by the DoE that all the private unaided recognized schools which were allotted land by DDA/other government agencies having land stipulation shall also admit children from economically weaker section in neighborhood to the extent of twenty percent (20%) in all fresh admissions made in other classes above the entry level.
- That in cases of private unaided recognized schools which are situated on private land or Govt. Land but do not have land obligation are only mandated to provide free education to the EWS/DG/CWSN Children till completion of elementary education. Thereafter, such children may take admission in govt. Schools of DoE, GNCTD, to complete school education after elementary education.

- That RTE Act 2009. is an Act enacted by the Parliament (Act 35 of 2009) on 26.08.2009. That to ensure that the Children belonging to EWS/DG and CWSN Category students admitted at entry level classes (Nursery/Pre-School, KG/Pre-Primary and Class 1/Primary) in Private Unaided Recognized Schools if allowed to continue the school post elementary education, an amendment in the RTE Act 2009 is required.
- In this regard, it is stated that Samagra Shiksha is a flagship programme under Ministry of Education. Its aim to providing inclusive and equitable quality education to all children under the Programmatic and Financial norms as per Frame Work.
- The Directorate of Education-Delhi allocates funds for the reimbursement of the expenditure incurred by private unaided schools for the enrolled students belonging to Economically Weaker Sections and Disadvantaged Groups under section 12(1)(C) of RTE Act 2009 as per Child Expenditure Rate approved by Finance Department, Govt. of NCT of Delhi.
- Samagra Shiksha-Delhi has the provision of Reimbursement towards expenditure incurred for 25% of admission made under 12(1)(C) of the RTE Act. 2009 upto Elementary Level (class 1 to VIII) in private Unaided Schools. The claim for reimbursement towards the expenditure is made in the proposal of Annual Work Plan & Budget and as per norms of Project Approval Board, Ministry of Education, only 20% fund of the total approved outlay is allotted, which is remitted to the Directorate of Education.

Under the present Scheme of Reimbursement of Tuition Fees for SC/ST/OBC categories students studying in class I to XII in schools\_recognized/affiliated with Dept. of Education, Govt. of NCT of Delhi / Municipal local bodies of Delhi, reimbursement of tuition fees, Lab fee and Library fees is given to students who scores 50% and above marks and are having not less than 70% attendance in the preceding year. (Maximum Reimbursement amount Rs. 48,000/- or actual paid whichever is less) is reimbursed. The Department will explore if the maximum limit of reimbursement can be increased by studying similar schemes from other states.

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

#### **Comments of the Committee**

1.16 The Committee would like to be apprised of the details of SC/ST students given admission under EWS category *vis-à-vis* unreserved category students alongwith the percentage of SC/ST students retained beyond 8<sup>th</sup> standard in private unaided recognized schools in Delhi during the last five years. The Committee may also be apprised about the

number of SC/ST students who dropped out/ were transferred, post 8<sup>th</sup> Standard from private schools. The Committee strongly recommend for setting up of expert committee to study efficacy and implementation of RTE Act. 2009 free education in private schools. The Committee take a serious note that Government of NCT of Delhi in its reply have casually stated that in case of private unaided recognized schools which are situated on private land or Govt. Land but do not have land obligation are only mandated to provide free education to the EWS (Economically Weaker Section), DG (Disadvantaged Groups), and CWSN (Children with Special Needs) children, till completion of elementary education. Thereafter, such children may take admission in govt. Schools of DoE, GNCTD, to complete school education after elementary education. The Committee feels that the Government of NCT of Delhi should work on modalities for formulating policies whereby the children belonging to disadvantageous section including those from SC/ST category be ensured education in private schools post 8<sup>th</sup> standard.

The Committee would like to reiterate that the maximum reimbursement amount of tuition fee should be increased from Rs 48000 per annum and be given on actual paid basis and recommend that the students should be provided admissions in schools at zero balance till the scholarship money is received. The Committee have been informed that Directorate of Education Department will be exploring if the maximum limit of reimbursement can be increased by studying similar schemes from other States. In this regard, the Committee would like to recommend that Government of NCT of Delhi should constitute a high powered Committee for carrying out such study. The outcome of its study and recommendations regarding enhancement of limit of reimbursement of tuition fee be apprised to the Committee within three months of presentation of this Report.

#### Recommendation No. 7

### 1.17 The Committee had recommended as under:

"Upon careful analysis of the data provided w.r.t percentage of SC/ST among teaching/non teaching staff in colleges under the jurisdiction of Delhi Government, it is evident that requisite percentage of SCs and STs is not being met in these colleges especially among the teaching staff. It is pertinent to mention that Guru Gobind Singh Indraprastha University, a renowned university in Delhi, holds NIL percentage of SC/ST in teaching staff. Such figures present a grim picture and are a clear indicator of latent bias harbored against the individuals belonging to

SC/ST categories. The Committee are perplexed to note that in metro cities like Delhi where trained professionals of SC/ST categories are in abundance, there is surprisingly a shortfall under the teaching posts earmarked for SCs/STs. The Committee would like to be apprised of the reasons for such shortfall and remedial action being taken thereon. The Committee urge the Delhi Government to seek corrective action taken report from various colleges under its jurisdiction in this regard and submit to the Committee within a period of 3 months."

## **Reply of Government**

1.18 In this regard, the Ministry have submitted the following reply:

"As per information given by Directorate of Higher Education, GNCTD / Department of Training and Technical Education, GNCTD, the position with respect to SC/ST teaching/nonteaching staff is as under:

- 1. For the non-teaching/teaching staff, the implementation of reservation is under review. (IIIT Delhi)
- 2. The percentage of SCs/STs candidate are being maintained as per 200/13 points post based roster for Direct recruitment for teaching and Non Teaching as per prevailing guidelines issued by the government. (IGDTU)
- 3. College of Arts if following 13 points post wise and department wise reservation roster and the appointment/recruitment is done as per the reservation roster. (College Of Arts)
- 4. The reservation norms of Govt. of NCT of Delhi are being followed at DSEU for teaching/Non-teaching staffs recruitment in the past one year the university has recruited the following number of faculty members under SC/ST/OBC category in r/o DSEU.

## (OBC Category)

Lecturer: 03

Assistant Professor: 01

## SC Category

Assistant Professor: 01

## ST Category

Assistant Professor: 01

The recruitment was kept on hold thus the other advertised reserved category positions could not be filled.

In r/o E-1 Branch in Group 'C' posts in this year:

Name of the post	SC	ST	OBC
Technical Assistant	01	02	02
Lab Attendant	03	02	04

(E-I Branch, DTTE)

5. For the non-teaching/teaching staff, the implementation of reservation is under review.

(DTU)

6. It is informed that the reservation of the GNCTD being followed in letter & spirit and representation of SC/ST community is as per the prescribed percentage.

(DPSRU)

## 7. Information from NSIT:

Post name	Total Sanct ioned post	Total Filled	Post sancti oned for SC categ ory	Filled up posts of SC category	Post sanctione d for 'ST' category	Filled up posts of 'ST' category
Professor	65	35	9	05	4	0
Associate professor	130	48	19	04	9	0
Assistant professor	351	131	52	21	26	5
Grand total	546	214	80	30	39	5

Percentage of seats filled:-	39.19%	37.5%	12.8%

The recruitment of faculty/teachers being the technical post is done as per the UGC and AICTE regulations/guidelines in respect of qualification, experience, publications etc.

(NSIT)

8. The National Law university delhi has provided reservations for SC/ST at all level that is Assistant Professor, Associate Professor and Professor. The university had recruited some teachers from SC/ST category in 2016 through the special recruitment drive. The university have faculty members from SC/ST categories.

Further, Vacancies notified in due course of time as per requirement by providing reservation for various categories as per rules.

## (National Law University)

9. It has been clarified by the Guru Gobind Singh Indraprastha University (GGSIPU) that there are 27 SCs and 05 STs teaching staff are in positioned out of a total 240 teaching posts. It means that representation of SC & ST in teaching staff in GGSIPU is 11% and 2% respectively. Further, the university is in the process of filling up all vacant positions as per roaster. Recently

university has conducted interviews for the post of Assistant Professors on regular basis only for SC/ST/OBC/EWS as per roaster point.

(GGSIPU)

10. As far as Dr.B.R.Ambedkar University Delhi is concerned, the University is providing reservations to SCs and STs in teaching recruitments as per Govt. of India/ Govt. of NCT of Delhi/UGC guidelines.

Further it is submitted that out of 225 teaching posts, 32 posts have been earmarked for SC category and 15 posts have been have been earmarked for ST category. Out of these earmarked posts, 18 posts reserved for SCs and 05 posts for STs have been filled till date.

Further, the University has advertised 09 teaching posts earmarked for SCs and 08 posts for STs. The recruitment process is undergoing and is likely to be completed shortly.

(Dr.B.R. Amebdkar University)

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

#### **Comments of the Committee**

1.19 The Committee note that implementation of reservation for both non-teaching and teaching staff is under review in respect of IIIT, Delhi and DTU. The Committee may be provided with cogent reasons for the same and corrective measures taken or to be taken by Delhi Government in this regard. The Committee also note that in case of DTTE, the recruitment of teaching posts was kept on hold. The Committee would like to be apprised of the reasons for the same and whether the recruitment has resumed or not.

From the replies furnished by the Ministry, the Committee observe that the representation of SC & ST in teaching staff in GGSIPU is 11% and 2% respectively which is below the mandatory requirements. The Committee would like to be apprised of the measures taken or proposed to be taken to achieve the requisite SC/ST representation in this regard. Further, it has been informed that GGSIPU has conducted interviews for the post of Assistant Professors on regular basis only for SC/ST/OBC/EWS as per roster

point. The Committee would like to know the detailed reasons along with corrective measures taken in this regard.

The Committee also note that Dr.B.R. Ambedkar University had advertised 09 teaching posts earmarked for SCs and 08 posts for STs. The Committee would like to be apprised about the outcome of the same.

#### **Recommendation No. 8**

#### 1.20 The Committee had recommended as under:

"The Committee note that in the year 2022, 955 flats were allotted to SCs and STs. In this regard, the Committee would like to be apprised of the category of such flats allotted to SC/ST individuals *vis-a-vis* possession letters of the flats given to them and also whether these flats are equipped with basic amenities. They would also like to know whether these flats were allotted under any special schemes and whether there have been any instances of rejection post allotment. The Committee in view of the financial position of SC/ST and other allottees under EWS category who could not take possession of flats due to various reasons, recommend for refunds of deposit."

## **Reply of Government**

1.21 In this regard, the Ministry have submitted the following reply:

"DDA has allotted 955 Flats to SCs/STs in DDA Special Housing Scheme 2021. The Flats allotted are of HIG/MIG/LIG/Janta/EWS Category and 233 no. of possession letters have been issued to the allottees who have submitted the payment and completed the codal formalities as per the DDA guidelines. The flats allotted are equipped with all the basic amenities such as STP, Parks/Community Hall, Gated community etc.

The flats were offered in DDA Special Housing Scheme-2021 which was open to general public and in the scheme reservations were provided to the SC/ST categories as per the scheme guidelines.

Further, the scheme has an option by the allottees to surrender the flats, which they can exercise."

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

#### **Comments of the Committee**

1.22 The Committee note that out of the 955 flats allotted to SCs/STs under the DDA Special Housing Scheme, 2021, the possession letter for only 233 flats have been issued.

The Committee would like to be apprised about the status of remaining 722 flats; whether the SC/ST allottees have been issued possession letter or has their allotment been cancelled due to delay in payment or non-completion of other formalities. The Committee would like to know whether the requisite representation of 15% and 7.5% for SCs and STs was followed by DDA while dispensing allotment in the DDA Special Housing Scheme, 2021. The Committee may also be informed as to whether the flats earmarked for SCs/STs that remained are /left unsold or re-advertised with reservation provisions or are allotted to others under unreserved category.

#### Recommendation No. 10

#### 1.23 The Committee had recommended as under:

"The Committee note that cases registered under the SC/ST PoA Act 1989 have been on rise in Delhi. The Committee are dismayed to note that the number of cases, pending trail at the end of each year has been steadily increasing since 2018 from 344 to 487 cases pending at the end of year 2022. The Committee would like to flag the issue that cases where justice is being delayed will only prolong the agony being faced by the aggrieved SC/ST individuals. As per the data furnished by the Delhi government, the number of people convicted under SC/ST PoA Act 1989 is rather negligible, while on the other hand, the number of acquittals has been on rise. The Committee would like to be apprised of the reasons for such variation. They may categorically be informed of the reasons for pendency of cases awaiting trial, despite being 11 Special courts to fast track these cases. The Committee would also like to know about the sincere efforts made by the prosecution in terms of investigation of cases, arguing, conclusive proof and effective hearing in court and disposal status of such cases in each of these special courts and the reasons for pendency of cases.

The Committee are of the opinion that Delhi, being a metropolitan city, must curb the cases of latent bias and caste discrimination instances amounting to atrocity which are increased throughout the city. There are cases which go unreported and it is disheartening to see that amongst the cases which are being registered, some are not charge sheeted. The Committee may also be informed of the reasons for the same."

## **Reply of Government**

## 1.24 In this regard, the Ministry have submitted the following reply:

"The cases of SC/ST Act are being frequently registered on receipt of the complaints of atrocities. The cases registered under the SC/ST (POA) Act, 1989 and PCR Act, 1955 are being

investigated fairly and unprejudiced. All corroborative evidences have been brought on the file. The investigation of the cases registered under the SC/ST (POA) Act, 1989 and PCR Act, 1955 are being done. The concerned Staff is also briefed line to this in this regard to comply with the instruction meticulously.

- 1. There are various factors which lead to increase of atrocity cases against SC/ST individuals and a steady rise in the registration of the cases due to the increase in atrocity incidents faced by the members of SCs and STs. Also the member of SCs/STs is vigilant about their rights and takes legal course as and when they are humiliated by other persons.
- 2. There are various factors which leads to pendency/acquittal of cases in special courts:-
  - Special courts also conduct the trial of other cases under general criminal law apart from SC/ST cases which puts an additional burden on the special court.
  - Frequent adjournments sought by the Ld. Counsels for the parties on one pretext or the other.
  - Public witnesses do not come forward to depose in the manner favorable to the victims
    and at the time they become uninterested and do not support the case of prosecution.
    Moreover, the witnesses are in those cases known to the victims and their evidence is not
    beyond suspicion.
  - The witnesses depose contrary statements in the court, turn hostile and their testimonies remain uncorroborated and inconsistent with their previous statements.
  - In most of the cases, complaint/victim settles his/her dispute(s) with the accused out of court and turns hostile to the case of prosecution during the trail.
  - In number of cases, there is substantial delay on lodging of complaint and FIR on the part of complaint/victim in making the complaint before the police or the court.
  - Poor pairvi (follow-up) by the investigation agency/victims or the persons interested in them.
  - Delay in filling the charge sheet in cases of non- arrest of accused by the investigating agency in non-compliance of the mandate in SC/St atrocity act.
  - Frequent transfers of the officers relating to the investigation and prosecution agencies.
  - The cases of SC/St are concluded with the acquittal because of non-fulfillment of statutory requirements of "within public view" and "within public places" where the casteist remarks were passed.

Initial complaint lodged by complaint/victim found lacks of material particular."

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

#### **Comments of the Committee**

1.25 The Committee is of unanimous opinion that the special courts are mandated/set up for speedy disposal of atrocity cases and the Ministry should ensure that these special courts are not burdened by other general criminal cases. The cases of atrocity while at hearing stage should be dealt with heavy hand and frequent adjournment of such cases must be restrained. The Committee would also like to stress that the Prosecution and Delhi Government should also ensure that the witnesses in atrocity cases are provided with due immunity in order to avoid their turning hostile. The Committee further recommend that investigating agencies should also be sensitized that follow up in cases of atrocity is of utmost importance. The onus of arrest of the accused and timely filling of charge sheet in the matter falls upon the investigating agency. Therefore, it is recommended that prompt action in such cases be taken without delay and robustness on part of investigating agency should be ensured.

The Committee reiterate that Delhi Police should make concerted efforts in the matter and develop sturdy system whereby prompt cognizance of cases of atrocities is followed by dedicated investigation and display of alacrity in chargesheeting the accused without delay which would ensure equitable justice to aggrieved SC/ST complainants,

#### Recommendation No. 12

1.26 The Committee had recommended as under:

"The Committee have been informed that in other states, a large number of SCSP schemes with huge outlays are included in the agricultural sector while in Delhi, the allocation under the agricultural sector constitutes a minor portion of the budget as the scope for agriculture is limited here. In this regard, the Committee recommend that a survey of SC driven schemes may be explored and carried out among various sectors. The Committee also desire the Government of NCT of Delhi to consider re-allocation of funds among various schemes under the SCSP which have seen increased SC beneficiaries over the years."

### **Reply of Government**

1.27 In this regard, the Ministry have submitted the following reply:

"In this connection, it is to inform that the Agriculture Unit, Development Department, Govt. of NCT of Delhi, is implementing a State Sector Scheme namely "Farm Advisory Integrated Agriculture Development including Extension Education (SCSP) Non-Plan etc. under which following items are provided to the SC beneficiary of Delhi, Maximum up to Rs. 5,000/- per beneficiary i.e.

- 1. Metallic Storage Bin 10 Quintal Capacities.
- 2. Hand Operated Chaff cutter/Hand Operated Insecticide, Sprayer / Duster.
- **3.** Agriculture inputs such as Seed, Fertilizer / Insecticide, Pesticide etc.

The assistance under the scheme was last enhanced during the year 2007, from Rs. 2500/- to 5000/- by the Finance Department, Govt. of NCT of Delhi. The input cost provided to the beneficiaries under the scheme has been increased drastically due to inflation. In spite of this no beneficiary comes forward to accept the assistance in NCT of Delhi. The proposal for enhancement of assistance under the scheme for existing Rs. 5000/- to 10,000/- was sent to the Finance Department, Govt. of NCT of Delhi. The Finance Department has raised some objections. Therefore the proposal is being again sent to Finance Department for enhancement of assistance under the scheme.

It is also informed that area under Agriculture is going to shrink day by day, in Delhi due to fast urbanization/ Industrialization and use of land for other purposes, therefore, the Agriculture Activity in NCT of Delhi is very limited. The fund under the scheme during the year 2023-24 is Rs. 6.67 lakh which is sufficient. Keeping in view the present situation of agriculture in NCT of Delhi. The SC driven schemes will be studied/examined in consultation with Planning Department, GNCTD.

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

#### **Comments of the Committee**

1.28 The Committee have been informed that there are hardly any takers for agricultural related financial assistance in Delhi. Further it has been informed that the SC driven schemes will be studied/examined in consultation with Planning Department, GNCTD. The Committee would like to be apprised of the outcome of such studies within three months of presentation of this Report.

#### **Recommendation No. 17**

1.29 The Committee had recommended as under:

"From the reply of the GNCT of Delhi, the Committee note that motorable access is not available directly from Charak Sadan Society to DG-2 Block Vikaspuri via the MCD Primary school as the MCD Primary School Building has been reconstructed in 2017. The Committee would like to stress that due to this, SC residents in the vicinity and others are being deprived of direct road access. The Committee would like to suggest the Delhi Government to examine the matter in detail and come forward with a plausible solution in public interest after discussion with the Department of Education in this regard."

## **Reply of Government**

1.30 In this regard, the Ministry have submitted the following reply:

"In this regard, it is submitted that there is MC Primary School, Budhella Village is running since 1948 under the jurisdiction of the Education Department, West Zone and currently 591 Children are studying in the school, age group 4 to 11 years. As per the report of Principal Concerned that the motorable access cannot be provided from the school to any society because the safety and security of Kids/Students of the school is the responsibility of management of the schools.

It is also submitted that the school premises cannot be used for any purpose for non academic activities or commercial activities for any reason (HC).

Therefore, motorable access cannot be provided directly or indirectly via School premises of MCPS Budhella Village for Charak Sadan Society to DG-2 Block Vikaspuri in the largest interest of the security and safety of the students."

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

#### **Comments of the Committee**

1.31 The Committee have been informed that the motorable access cannot be provided from the school to any society because the safety and security of Kids/Students of the school is the responsibility of management of the schools. The Committee would, therefore like to direct Government of NCT of Delhi to form a Committee to examine the possibility of providing motorable access from Charak Sadan Society to DG-2 Block Vikaspuri in public interest benefitting large number of residents.

#### **Recommendation No. 18**

1.32 The Committee had recommended as under:

"The Committee during their local study visit discussed the issue bought forth by the SC/ST teachers' forum regarding reservation in promotion among various category of teachers till the level of Vice Principal. The Committee would like to invite the attention of Delhi Government towards DOPT OM No.36012/ 16/2019-Esttt. (Res.) dated 12.04.2022 which *inter alia* stipulates reservation in promotions in higher posts. The Committee would like to recommend the Delhi Government to take cognizance of the same and put together a mechanism in place to ensure implementation of the said DOPT OM scrupulously especially in the matter of promotion of school teachers. The Committee would also like to be made aware of the details regarding the promotions made among various category of teachers during the last 3 years viz., details of roster prepared for such promotions and criteria set for the promotion of teachers among various categories. The Committee may also be informed regarding the corrective actions taken by Delhi Government/Department of Education w.r.t to memoranda already submitted by the various SC/ST Association/Forum."

## **Reply of Government**

- 1.33 In this regard, the Ministry have submitted the following reply:
- "1. In service matters, including reservation in civil posts, the Delhi Government, being Union Territory / National Capital Territory, follows the OMs/instructions etc. issued by Govt. of India from time to time.

DoP&T's O.M. dated 12.04.2022 on the subject - "Reservation in promotions- procedure to be followed prior to effecting reservation in the matter of promotions by all departments of the Central Government" has already been circulated by the Services Department vide letter dated 05.05.2022 to all Head of Departments/ Autonomous Organizations/ PSUS for adherence and strict compliance.

As regards the representation submitted by the SC/ST teachers' forum to the Hon'ble Committee during their Local Study Visit, as directed by the Chief Secretary, Delhi, the same were duly forwarded (in original) to the HODS of the concerned Departments of GNCTD for necessary action and to submit action taken report within 03 weeks to the O/o the Chief Secretary, Delhi (copy enclosed).

2. However, reservation in promotion is given to SC/ST candidates as per prescribed guidelines/instructions issued by Government of India.

The promotion to the post of PGT from TGT are done in compliance with the DoPT OM No. 36012/16/2019-Estt. (res.) dated 12.04.2022 duly endorsed by Services Department, GNCT of Delhi vide letter No. F.19(17)/2018/S.IV/631-38 dated 05.05.2022.

Accordingly, the Post Based Roster Committee of this Directorate had submitted category wise vacancy statement (including SC/ST/PWD) and the same was perused by the Liaison Officer/Nodal Officer SC/ST and duly approved by the Competent Authority i.e., Director of Education.

The details of Promotions of TGTs to PGTs made during the last 3 years are as under:-

S.	Vacancy	Total	Prom	Prom	Prom	Promotion Order No.
Ν		No of	oted	oted	oted	
0	Year	Teac	Teac	Teac	Teac	
		her	hers	hers	hers	
		prom	(UR)	(SC)	(ST)	
		oted				
1.	2019	452	366	75	11	NoF.No.DE2(2)(1)/E-II/2018-19/845
						dated 27.05.2021.
2.	2020	1184	932	220	32	NoF.No.DE2(2)(1)/E-II/2018-19/846
۷.	2020	1104	932	220	32	` , ` ,
						dated 27.05.2021
3	2021	723	582	128	13	DE.2(2)(3)/Promotion/2021/E-II/863
		- = 0		-5		dated 22.09.2022
						44104 22.00.2022

The data on reservation in promotion from Assistant Teachers to the post of TGT/TGT (MIL) of SCs and STs including merit cases during last three years are as under:

Year	SC	ST
2019-20	127	17
2020-21	42	13
2021-22	176	37

Further, as per latest vacancy position provided by Post Based Roster Committee of this Directorate there are 385 vacancies of SCs and 165 vacancies of STs are reserved for Promotion from Assistant Teachers to the post of TGT/TGT The roster of Promotion is prepared by the Post

Based Roster Committee of this Directorate on the basis of DOPT Guidelines/Circulars issued from time-to-time by GOI.

The promotion to the post of Group B and Group C are done in compliance with the DOPT Om no. 36012/16/2019- Estt (res) dated 12.04.2022 duly endorsed by services department, GNCT of Delhi vide letter no. F.19(17)/2018/S.IV/631-38 dated 05.05.2022. Accordingly the post based roster committee of this Directorate has submitted category wise vacancy statement (including SC/ST/PWD) and the same was perused by the Liaison Officer/Nodal Officer SC/ST and duly approved by the Competent Authority i.e. Directorate of Education.

The details of promotions of PRT to TGT made during the last 03 years are as under:

Group-B Post Domestic Science Teacher						
S.N	Vacancy	Total No.	UR	SC	ST	
0	Year	Promoted				
1	2018-19	26	25	01	00	
2	2021-22	02	01	01	00	
3	2022-23	03	03	00	00	

Group C Lab Assistant							
S.N o	Vacancy Year	Total No. Promoted	UR	SC	ST		
1	2020-21	115	96	17	02		
2	2021-22	233	161	71	01		

3. Replies from the universities/higher education institute under Delhi Govt:

- (i) It is submitted that various colleges in their reply has submitted that the faculty members of SC/ST Categories are promoted as per UGC/University of Delhi promotion rules/roster.
- (ii) Further, Universities has submitted that the faculty members are promoted as per the Career Advancement Scheme (CAS) notified vide UGC regulations on Minimum qualification for appointment of teachers and other academic staff in universities and colleges and measures for the maintenance of standards in Higher Education.

(DHE)

(iii)The University follows Career Assured Scheme (CAS) as per UGC guidelines for teaching staff.

(IGDTU)

(iv)The University follows Career Assured Scheme (CAS) as per UGC guidelines for teaching staff.

(DTU)

(v)In the matter of Promotion, CAS promotion policy of UGC/AICTE is being followed for teaching staff and for non-teaching staff GOI/GNCTD policy is be followed in letter & spirit.

(DPSRU)

(vi)The roster is maintained for direct recruitment and promotions of teaching/non teaching posts in the University as per DOPT Model Roster of Reservation with reference to posts for Direct recruitment on All India Basis by Open Competition.

(NSIT)

(vii) NLU Delhi has adopted UGC Revolutions for appointment and promotions of teachers in the university. As per the career advancement scheme (CAS) of UGC, all teachers get promotions from time to time after completing the requisite qualifications. The promotions under CS are not post based the post of the faculty members is upgraded as a personal measure with the promotion as per the UGC regulations. There is no promotional post of Vice Principal in the university.

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

#### **Comments of the Committee**

1.34 The Committee note that the representation submitted by the SC/ST teachers' forum to the Hon'ble Committee during their local study visit, was forwarded to the HODs of the concerned Departments of Government of NCT of Delhi for necessary action. The Committee would like to be made aware of the action taken replies received in this regard. The Committee note that the figures pertaining to promotion from the post of TGT to PGT during the years 2019-2021 are inadequate w.r.t to Scheduled Tribes. The Committee may be apprised of the reasons for the same. Further the figures regarding promotion from the post of Assistant teachers to TGT/TGT (MIL) should also indicate the number of SC/ST teachers promoted *vis-à-vis* unreserved category teachers to provide clear picture in the matter.

The Committee note that there are 385 vacancies of SCs and 165 vacancies of STs reserved for promotion from Assistant teachers to TGT/TGT (MIL) in Directorate of Education. The Committee would categorically like to be informed about the status of these vacancies and the number of SC/ST teachers promoted against these posts. The Committee further note that in the posts of Domestic Science Teacher (Group B) and Lab Assistant (Group C) also the representation of SCs/STs in the promotion is either negligible or quite low as against the requisite percentage. The Committee would like to be made aware of the reasons for the same and the remedial action being taken by Delhi Government to ensure adequate representation of SCs/STs in these promotional posts.

The Ministry in their written replies has stated that DoP&T's O.M. dated 12.04.2022 on the subject - "Reservation in promotions- procedure to be followed prior to effecting reservation in the matter of promotions by all departments of the Central Government" has already been circulated by the Services Department vide letter dated 05.05.2022 to all Head of Departments/ Autonomous Organizations/ PSUS for adherence and strict compliance. The Committee are of firm opinion that simply circulating DOPT OM to various Departments/ Autonomous Organizations/ PSUS by service Department is just not enough. The Committee recommend that the Government of NCT of Delhi should seek quarterly report from various Departments/ Autonomous Organizations/ PSUS for strict

compliance in the matter. The Committee may be apprised about the outcome in this regard.

#### CHAPTER - II

# RECOMMENDATIONS/OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

#### Recommendation No. 2

The Committee had recommended as under:

"The Committee are given to understand that a scheme namely 'Financial Assistance for SC Students Pursuing Higher Studies Abroad' has been launched by Govt of NCT of Delhi in Year 2019-20 which offers a financial assistance of Rs. 5 lakhs per student for a period of 2 years. The Committee note that the said scheme has had few takers only, keeping in view the fact that a parallel scheme is being implemented by the Government of India with higher quantum of assistance. The Committee are baffled to note that a sizeable population of GNCT of Delhi belonging to SC category prefer the central scheme to this scheme of GNCT of Delhi. The Committee would, therefore, like to recommend the GNCT of Delhi to review their scheme and enhance their financial assistance from 5 to 20 lakh with extension of the period of assistance for a minimum term of 5 years or till the time the beneficiaries complete their study. Delhi being the capital of the Country should set forth an example by launching schemes to set example for other states like Telangana Government which had introduced Ambedkar Overseas Vidhya Nidhi scheme in the year 2013-14 which sanctions an amount of Rs. 20.00 lakhs per student as grant to students studying P.G courses overseas."

## **Reply of Government**

2.2 In this regard, the Ministry have submitted the following reply:

"The Department of SC/ST/OBC has revised its current scheme (Approved in 2019) of providing Financial Assistance to SC/ST student for pursuing higher studies in abroad.

To make the scheme more attractive, the financial support has been proposed from the present Rs. 5 Lakh per annum to Rs. 12 Lakh per annum for tuition fees against the <u>current scheme</u> of Rs. 5 Lakh Per annum for PG courses (up to maximum two years).

For the Ph.D Programmes in the proposed draft scheme enhancement of Rs. <u>10 Lakh per annum</u> for tuition fees has been proposed against the <u>current</u> maximum sealing of Rs. <u>5 Lakh per annum</u>.

Further, to relate the scheme with the name of Bharat Ratna Dr. B. R. Ambedkar and to capture the inspiration from the life of Dr. B. R. Ambedkar who had always emphasized on the importance of education for social economic and political transformation, it has been proposed in the revised draft Scheme for additional financial assistance to students who have secured admission in Columbia University (USA) and London School of Economics, (UK) from where Dr. B. R. Ambedkar had also studied.

For the students securing admission in these two Universities/Institute, in the proposed scheme, they will also be provided with maintenance allowance of USD 12,000/- or 8,000/- GBP per Annum along with the full financial assistance for actual fee/tuition fee.

The scheme can be availed by the students for masters level Phd courses, abroad in top 300 QSWR institution/universities and London School of Economics (LSE) and Columbia University The revised scheme is yet to be placed before the Cabinet for consideration and approval."

# (Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024) Comments of the Committee

## 2.3 Please see Para No. 1.10 of Chapter I

#### Recommendation No. 3

#### 2.4 The Committee had recommended as under:

"The Committee observe that over the years, the number of SC students under the ambit of Dr. B. R. Ambedkar meritorious award /scheme for SC/ST/OBC students have been sparse. The Committee would like to be apprised of the details and the amount of scholarship disbursed during the year 2022-23. They would like to recommend that the scheme should be widely publicized so that more and more SC/ST/OBC students could get aware of the scheme and avail financial benefits of the scholarship. For this purpose, the onus should be entrusted to the Delhi Government school bodies so as to ensure that SC/ST/OBC students enrolled in various Delhi Government schools could be aware of such schemes and timely apply to get the benefit. This would not only provide much needed financial impetus to needy SC/ST/OBC students but also enable them to get access to higher education and make up career prospect."

## **Reply of Government**

2.5 In this regard, the Ministry have submitted the following reply:

It is submitted that the Department for the Welfare of SC/ST/OBC, GNCTD is the Nodal department of the Dr. B. R. Ambedkar State Toppers Award Scheme for SC/ST/OBC students.

The applicants apply under the above said schemes and application is verified by the Institute/College at Level-1 and subsequently at Level-II i.e. (Final) verification is done by the Directorate of Higher Education/Technical Education.

An Award of Rs. 25000/- is given to each of the toppers in each discipline after completion of degree course in each university.

During the year 2022-23, the application received and disbursed

Appl. Received	Appl. Approved	Amt. disbursed
50	14(Total)	3.5 Lakh
	09(SC/ST)	

The university shall ensure that the Dr. B.R. Ambedkar Meritorious award/scheme for SC/ST/OBC is widely publicized across all campuses of the university timely to enable more and more students to get the benefit.

The scheme is widely published time to time displaying notifications through CUMS notice board for the information among the students.

## (Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024) Recommendation No. 5

### 2.6 The Committee had recommended as under:

"The Committee have been informed that the Department of Welfare of SCs, STs & OBCs of Govt. of NCT of Delhi is implementing Jai Bheem Mukhyamantri Pratibha Vikas Yojana to provide free coaching facilities to eligible students belonging to SC, ST, OBC & EWS categories through various empanelled and prestigious institutes of Delhi. The Committee recommend that such schemes be vigorously advertised *via* print, electronic and social media so that the specific targeted youth groups are made well aware to avail such golden opportunities available for them. The Committee desire to be informed of the number of SC/ST students enrolled under this yojna to avail free coaching and their rate of success during the last 5 years *vis-a-vis* the institutes where free coachings are being offered."

### **Reply of Government**

- 2.7 In this regard, the Ministry have submitted the following reply:
  - "Regarding implementation of Jai Bhim Mukhyamantri Pratibha Vikas Yojna
- Scheme of "Jai Bhim Mukhyamantri Pratibha Vikas Yojna" was initially approved /initated during the financial year 2018-19.
- During 2019-20, certain amendments under the scheme regarding enhancement of maximum prescribed coaching fee and inclusion of students from ST/OBC/EWS Categories in addition to SC students have been approved.
- During the financial year 2018-19, 4953 SC students had availed benefits under the scheme.
   Since in the year 2019-20, amendments under the scheme were under process, institutes were allowed to make enrollment of limited number of SC students under pre-revised scheme. As such 2071 SC students have been benefited under the pre-revised scheme during the year 2019-20.
- At the end of financial year due to outburst of covid-19, schedule for conduct of various competitive exams, appearing of students in competitive exams and intimation regarding outcome have been effected substantially as students are appearing in the competitive exams after completion of coaching programme as per schedule of upcoming competitive exams. However as per information received, 374 students have qualified the various competitive exams under pre-revised scheme.
- After normalization of situation revised scheme commenced during the year 2021-22. However the coaching activity could barely start when there was another disruption in the form of closure of the institutes on account of the high level of pollution in Delhi. Further, it was followed by third wave of COVID which also forced the closure of the institutes for some more time. Department is collecting information directly from the students regarding their participation in coaching program & 8451 students have confirmed to availed coaching under the scheme during session 2021-22. As per information received, for the session 2021-22, 1303 students have qualified the NEET /JEE entrance Exams.
- Scheme is under revision since 2022-23, In order to overcome all the difficulties faced during
  implementation of the scheme and also to make it more effective, new revised guidelines of
  the scheme are being finalized with the provision of suitable incentive for the students on

- succeeding in competitive exams & provide intimation to the Department so as to ascertain actual outcome of the scheme.
- As recommended by the Hon'ble Parliamentary Committee on welfare of Scheduled Castes and Scheduled Tribes, after approval of new revised guidelines and empanelment of institutes, scheme would be vigorously advertised via print, electronic and social media so that the specific targeted youth groups are made well aware to avail such golden opportunities available for them."

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

### **Comments of the Committee**

### 2.8 Please see Para No. 1.13 of Chapter I

### Recommendation No. 7

2.9 The Committee had recommended as under:

"Upon careful analysis of the data provided w.r.t percentage of SC/ST among teaching/non teaching staff in colleges under the jurisdiction of Delhi Government, it is evident that requisite percentage of SCs and STs is not being met in these colleges especially among the teaching staff. It is pertinent to mention that Guru Gobind Singh Inderprasth University, a renowned university in Delhi, holds NIL percentage of SC/ST in teaching staff. Such figures present a grim picture and are a clear indicator of latent bias harbored against the individuals belonging to SC/ST categories. The Committee are perplexed to note that in metro cities like Delhi where trained professionals of SC/ST categories are in abundance, there is surprisingly a shortfall under the teaching posts earmarked for SCs/STs. The Committee would like to be apprised of the reasons for such shortfall and remedial action being taken thereon. The Committee urge the Delhi Government to seek corrective action taken report from various colleges under its jurisdiction in this regard and submit to the Committee within a period of 3 months."

### **Reply of Government**

2.10 In this regard, the Ministry have submitted the following reply:

"As per information given by **Directorate of Higher Education, GNCTD / Department of Training and Technical Education, GNCTD,** the position with respect to SC/ST teaching/non-teaching staff is as under:

- 1. For the non-teaching/teaching staff, the implementation of reservation is under review. (IIIT Delhi)
- 2. The percentage of SCs/STs candidate are being maintained as per 200/13 points post based roster for Direct recruitment for teaching and Non Teaching as per prevailing guidelines issued by the government. (IGDTU)
- 3. College of Arts if following 13 points post wise and department wise reservation roster and the appointment/recruitment is done as per the reservation roster. (College Of Arts)
- 4. The reservation norms of Govt. of NCT of Delhi are being followed at DSEU for teaching/Non-teaching staffs recruitment in the past one year the university has recruited the following number of faculty members under SC/ST/OBC category in r/o DSEU.

### (OBC Category)

Lecturer: 03

Assistant Professor: 01

### **SC Category**

Assistant Professor: 01

### ST Category

Assistant Professor: 01

The recruitment was kept on hold thus the other advertised reserved category positions could not be filled.

In r/o E-1 Branch in Group 'C' posts in this year:

Name of the post	SC	ST	OBC
Technical Assistant	01	02	02
Lab Attendant	03	02	04

(E-I Branch, DTTE)

5. For the non-teaching/teaching staff, the implementation of reservation is under review.

(DTU)

6. It is informed that the reservation of the GNCTD being followed in letter & spirit and representation of SC/ST community is as per the prescribed percentage.

(DPSRU)

### 7. Information from NSIT:

Post name	Total Sanct ioned post	Total Filled	Post sanct ioned for SC categ ory	Filled up posts of SC categor y	Post sanctione d for 'ST' category	Filled up posts of 'ST' category
Professor	65	35	9	05	4	0
Associate professor	130	48	19	04	9	0
Assistant professor	351	131	52	21	26	5
Grand total	546	214	80	30	39	5
Percentage of seats filled:-		39.19%		37.5%		12.8%

The recruitment of faculty/teachers being the technical post is done as per the UGC and AICTE regulations/guidelines in respect of qualification, experience, publications etc.

(NSIT)

8. The National Law university delhi has provided reservations for SC/ST at all level that is Assistant Professor, Associate Professor and Professor. The university had recruited some

teachers from SC/ST category in 2016 through the special recruitment drive. The university have faculty members from SC/ST categories.

Further, Vacancies notified in due course of time as per requirement by providing reservation for various categories as per rules.

### (National Law University)

9. It has been clarified by the Guru Gobind Singh Indraprastha University (GGSIPU) that there are 27 SCs and 05 STs teaching staff are in positioned out of a total 240 teaching posts. It means that representation of SC & ST in teaching staff in GGSIPU is 11% and 2% respectively. Further, the university is in the process of filling up all vacant positions as per roaster. Recently university has conducted interviews for the post of Assistant Professors on regular basis only for SC/ST/OBC/EWS as per roaster point.

(GGSIPU)

10. As far as Dr.B.R.Ambedkar University Delhi is concerned, the University is providing reservations to SCs and STs in teaching recruitments as per Govt. of India/ Govt. of NCT of Delhi/UGC guidelines.

Further it is submitted that out of 225 teaching posts, 32 posts have been earmarked for SC category and 15 posts have been have been earmarked for ST category. Out of these earmarked posts, 18 posts reserved for SCs and 05 posts for STs have been filled till date.

Further, the University has advertised 09 teaching posts earmarked for SCs and 08 posts for STs. The recruitment process is undergoing and is likely to be completed shortly.

(Dr.B.R. Amebdkar University)

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

### **Comments of the Committee**

### 2.11 Please see Para No. 1.19 of Chapter I

### **Recommendation No. 8**

### 2.12 The Committee had recommended as under:

"The Committee note that in the year 2022, 955 flats were allotted to SCs and STs. In this regard, the Committee would like to be apprised of the category of such flats allotted to SC/ST individuals *vis-a-vis* possession letters of the flats given to them and also whether these flats are

equipped with basic amenities. They would also like to know whether these flats were allotted under any special schemes and whether there have been any instances of rejection post allotment. The Committee in view of the financial position of SC/ST and other allottees under EWS category who could not take possession of flats due to various reasons, recommend for refunds of deposit."

### **Reply of Government**

### 2.13 In this regard, the Ministry have submitted the following reply:

"DDA has allotted 955 Flats to SCs/STs in DDA Special Housing Scheme 2021. The Flats allotted are of HIG/MIG/LIG/Janta/EWS Category and 233 no. of possession letters have been issued to the allottees who have submitted the payment and completed the codal formalities as per the DDA guidelines. The flats allotted are equipped with all the basic amenities such as STP, Parks/Community Hall, Gated community etc.

The flats were offered in DDA Special Housing Scheme-2021 which was open to general public and in the scheme reservations were provided to the SC/ST categories as per the scheme guidelines.

Further, the scheme has an option by the allottees to surrender the flats, which they can exercise."

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

### **Comments of the Committee**

### 2.14 Please see Para No. 1.22 of Chapter I

### **Recommendation No. 11**

### 2.15 The Committee had recommended as under:

"The Committee note that Govt. of NCT of Delhi is implementing a skill training scheme in collaboration with the Apparel Training and Design Centre (ATDC) and the National Small Industries Corporation (NSIC). The Committee are happy to note that the number of individuals receiving skill training is steadily on rise. They desire to be informed of the number of SC/ST individuals among them who have received training. The Committee would further like to stress that training being imparted as such is meaningless unless any provision of employment avenues is provided for. The Committee, therefore, recommend that the trained individuals including

SC/ST persons should be provided with all the economic and technical help in case they desire to set up their own business ventures. The Committee also recommend the Delhi Government to organize job fairs or employment camps for providing placement to such trainees so that they become self-reliant in their lives."

### **Reply of Government**

2.16 In this regard, the Ministry have submitted the following reply:

"The Corporation (DSFDC) under administrative control of Department for the Welfare of SC/ST/OBC, GNCTD has been implementing Vocational Training Programme since the Financial year 2008 onwards and till now has imparted vocational training and to good number of candidates under different courses.

The programme is to being implemented in conjunction with the training partners viz. National Small Industries Corporation (NSIC) and Apparel Trade and Design Center (ATDC).

During the financial year 2021-22 the Corporation had imparted Vocational Training to 823 candidates, 489 candidates belonging to the target by ATDC and 334 candidates through NSIC.

During the current financial year i.e. 2022-23, 1614 candidates in total are undergoing vocational training (i.e. 1157 through ATDC and 457 through NSIC).

The Corporation had imparted Vocational Training to 389 Scheduled Castes candidates under different courses offered by ATDC and NSIC respectively during the preceding financial year 2021-21, whereas during the current financial year 2022-23 408 trainees of Scheduled caste candidates are undergoing Vocational Training through ATDC and 250 trainees from NSIC respectively.

Apart from this the Corporation has formed separate monitoring Committees to see the smooth functioning of the Vocational Training Programmed offered by NSIC and ATDC. The Committee members inform the trainees undergoing vocational training at individual NSIC and ATDC centers at regular intervals about the welfare schemes being implemented by the Corporation exclusively for the target groups and motivate and encourage them all to come forward and seek the benefit of welfare schemes formulated and being implemented by the Corporation exclusively for the target groups.

Delhi SC/ST/OBC/Minorities and Handicapped Finance and Development Corporations being a welfare organization is deeply committed to assist the target groups by extending concessional

loans for self-employment activities and to enable them to become self-reliant and earn their living with dignity and honor."

## (Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024) Recommendation No. 12

### 2.17 The Committee had recommended as under:

"The Committee have been informed that in other states, a large number of SCSP schemes with huge outlays are included in the agricultural sector while in Delhi, the allocation under the agricultural sector constitutes a minor portion of the budget as the scope for agriculture is limited here. In this regard, the Committee recommend that a survey of SC driven schemes may be explored and carried out among various sectors. The Committee also desire the Government of NCT of Delhi to consider re-allocation of funds among various schemes under the SCSP which have seen increased SC beneficiaries over the years."

### **Reply of Government**

### 2.18 In this regard, the Ministry have submitted the following reply:

"In this connection, it is to inform that the Agriculture Unit, Development Department, Govt. of NCT of Delhi, is implementing a State Sector Scheme namely "Farm Advisory Integrated Agriculture Development including Extension Education (SCSP) Non-Plan etc. under which following items are provided to the SC beneficiary of Delhi, Maximum up to Rs. 5,000/- per beneficiary i.e.

- 1. Metallic Storage Bin 10 Quintal Capacities.
- 2. Hand Operated Chaff cutter/Hand Operated Insecticide, Sprayer / Duster.
- 3. Agriculture inputs such as Seed, Fertilizer / Insecticide, Pesticide etc.

The assistance under the scheme was last enhanced during the year 2007, from Rs. 2500/- to 5000/- by the Finance Department, Govt. of NCT of Delhi. The input cost provided to the beneficiaries under the scheme has been increased drastically due to inflation. In spite of this no beneficiary comes forward to accept the assistance in NCT of Delhi. The proposal for enhancement of assistance under the scheme for existing Rs. 5000/- to 10,000/- was sent to the Finance Department, Govt. of NCT of Delhi. The Finance Department has raised some objections. Therefore the proposal is being again sent to Finance Department for enhancement of assistance under the scheme.

It is also informed that area under Agriculture is going to shrink day by day, in Delhi due to fast urbanization/ Industrialization and use of land for other purposes, therefore, the Agriculture Activity in NCT of Delhi is very limited. The fund under the scheme during the year 2023-24 is Rs. 6.67 lakh which is sufficient. Keeping in view the present situation of agriculture in NCT of Delhi. The SC driven schemes will be studied/examined in consultation with Planning Department, GNCTD.

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

### **Comments of the Committee**

### 2.19 Please see Para No. 1.28 of Chapter I

### **Recommendation No. 14**

### 2.20 The Committee had recommended as under:

"During the local visit of the Committee to Delhi Government office, it was informed that entire process of issuing caste certificate will be made online rendering the entire process a faceless exercise. The Committee are of considered opinion that this is an important step in simplifying the procedure and would remove the unnecessary hiccups being faced by the SC/ST applicants while obtaining their caste certificates. In their opinion, it need a stringent monitoring to refrain the middlemen and curb the red tapism associated with the process. The Committee further desire that Delhi Government may explore the possibility to link caste certificate with Aadhar card. The Committee would like to be apprised of the progress made in the matter along with a clear time line by which the entire process will be made operational online."

### **Reply of Government**

### 2.21 In this regard, the Ministry have submitted the following reply:

"Facility for applying and issuance of various certificates including for SC/ST certificate is being done in Online mode through the e- district portal of the Revenue department. Timeline for issuance of certificate are provided on the website, as per the website of Revenue Department. However, to ascertain the authenticity/ genuineness of the documents uploaded by the applicant on the e- district portal applicant has to visit just once for the verification of the documents."

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

### Recommendation No. 15

### 2.22 The Committee had recommended as under:

"The Committee note that apart from one complaint against obtaining fake SC certificate and another case that is *sub judice* in the matter, there have been no other cases related to fake SC certificate in GNCT of Delhi during the last 5 years. The Committee while appreciating the efforts desire to know the progress made in the aforesaid ongoing cases. They would also like to be apprised of the status of proceedings against the officials of Delhi Jal Board for obtaining employment on the basis of fake ST certificate. The Committee would like to emphasize that all precautionary measures should be taken by all departments under Delhi Government at entry level itself by way of departing training to the officials dealing with recruitment procedure to be extra vigilant while examining the caste certificate. The certificates should invariably be verified from appropriate authorities within the specified time as per latest OM No. 41034/2/2022-Estt. (Res-I) dated 21.10.2022 issued by DoPT. The Committee recommend that guilty person should not only be dismissed from the service but FIR should also be registered against him/her to refrain such errant persons from getting involved in such illegal activities."

### **Reply of Government**

### 2.23 In this regard, the Ministry have submitted the following reply:

"Details of 34 cases regarding submission of fake ST caste certificate by the officials of DJB at the time of their appointment was provided vide letter no. DJB/Vig./02/2023/1625 dated 14.04.2023. Present status of said 34 cases is attached as **Annexure-III of Point No.15** 

In addition to above, one more employee namely Sh. Rabindra Kumar, shift in-charge has been issued charge sheet on 24.07.2023 for obtaining job in DJB on the basis of fake ST caste certificate. His name is mentioned at Sr. no. 35 of **Annexure-III of Point No.15** However, caste certificates are verified in a routine manner.

However, in the "Offer of Appointment" which is issued to the candidates, selected by Delhi Police, it is clearly mentioned that the appointment is provisional and is subject to verification of his/her educational qualification/ SC/ST/ OBC/EWS certificate etc. Delhi Police meticulously follow the directions issued vide O.M. No.41034/2/2022- Estt. (Res.-I) dated 21.10.2022. In case, during the process of verification, it is reveals that any of such documents/certificates is false, necessary pursuant action against such appointee is taken by the Competent Authority

concerned, and in the event of forgery of document(s), in addition thereto, a criminal case is also registered against him/her."

## (Vide <u>MHA</u> O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024) Recommendation No. 16

### 2.24 The Committee had recommended as under:

"From the reply of the GNCT of Delhi, the Committee note that the construction work of cultural centre at Vikaspuri is pending since 2019 and stated to be completed within a period of 18 months from the start of work. It has also been informed that the completion time shall be reckoned from the date of approval of building plans by local bodies or handing over of clear site by Sahitya Kala Parishad, whichever is later. The Committee would like to emphasis that the work regarding the construction of cultural centre is of vital nature benefiting both the General and the SC population of the area at large. The cultural centre once constructed will be providing recreational and other basic amenities in the area which will facilitate the residents especially the children of the area. The Committee, therefore, recommend that the construction of proposed cultural centre be expedited and completed without any further delay."

### **Reply of Government**

2.25 In this regard, the Ministry have submitted the following reply:

"The present status report / Action Taken Report on construction work of Cultural Centre at Vikaspuri, New Delhi has been prepared as under –

### Reply - Action Taken Report by DTTDC

- 1. The requisition for Construction of Cultural Complex for Sahitya Kala Parishad at Budhela Vikaspuri, New Delhi, was received from the Secretary, Sahitya Kala Parishad vide letter no. 2/A/1(1)/land/VP/SKP/2019-20/666 on 30.08.2019.
- 2. The Preliminary Estimate amounting to **Rs.49,90,48,700/-** was conveyed on 01.12.2020.
- 3. Delhi Fire Service has given NOC on 29.03.2022.
- 4. Delhi Jal Board has given NOC on 01.04.2022.
- 5. DDA has given further extension of time for construction of building on 21.10.2022.
- 6. The detailed estimate was Technically Sanctioned on 28.12.2022.
- 7. NIT was floated on 19.01.2023 and opened on 06.02.2023.

- 8. The Budhela Welfare Association and others have raised the objection and demanded to defer the tender work on 15.02.2023.
- 9. Technical Bids approved by the competent authority on 06.03.2023 with remarks "we may open financial bids will be accepted after resolution of the Issue".
- 10. The financial bid was opened on 10.03.2023 but the process of financial bid approval was stopped due to objection of Budhela Welfare Association and others.
- 11. The Deputy Secretary Art, Culture & Languages has given direction to the DTTDC for go ahead with codal formalities for construction of SKP building on 18.04.2023.
- 12. Accordingly, Financial Bid was forwarded to Chief Project Manager for acceptance of competent authority on 20.04.2023 and Chief Project Manager had forwarded the Financial Bid to Competent Authority on 10.05.2023.

Since the work was awarded to the agency on 12.10.2023, the work could not be taken by the contractor due to ban on construction work imposed by National Green Tribunal for improvement of Air Quality Index in Delhi NCR. Now the work is in progress and 80% Earth work in excavation for basement has been completed and other activities of construction are also in progress."

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

### CHAPTER - III

# RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN THE LIGHT OF THE REPLIES RECEIVED FROM THE GOVERNMENT

### Recommendation No. 4

The Committee had recommended as under:

"The Committee note that dropout rates have been significant in case of ST students both at primary and at higher secondary levels. The Committee are of the view that corrective measures undertaken by the Delhi Government like providing Mid Day Meal and giving Mini Snack Break to such students, collaborating with DCPCR (Delhi Commission for Protection of Child Rights) for the Early Warning System which keeps a tab on long absenting students and holding regular meetings with the parents would certainly go a long way in curbing the dropout rates. They would like to be apprised of any positive outcomes achieved post corrective measures taken as such."

### **Reply of Government**

- 3.2 In this regard, the Ministry have submitted the following reply:
- 1. Free text Books, Free Uniform and Reimbursement towards expenditure incurred for admission (25% of total approved seats) under Section 12(1)(c) of RTE Act 2009, are some steps taken under Centrally Samagra Sponsored Scheme of Shiksha, to check dropout of students including ST students. However, since no specific study has been conducted to quantify the positive outcomes achieved, subsequent to corrective measures taken by Samagra Shiksha-Delhi, hence further details are unavailable at this juncture.
- 2. It is a fact that the dropout rate of ST students has been significant at primary level in MCD schools. In addition to the corrective measures undertaken by the GNCTD like providing Mid Day Meal (MDM) and giving other incentives and facilities to the students, efforts have been made to create the atmosphere of MCD schools attractive and students friendly to retain the students till they complete education upto class 5th standard and get admitted in class 6th for competing secondary education. Moreover, to motivate the students in particulars and the parents in general to continue the education of the students, MCD in collaboration with Delhi Commission for Protection of Child Rights (DCPCR) has decided to introduce early warning system to be monitored by DCPCR team which will greatly benefit the students by preventing

dropout and addressing vulnerabilities among identified students. Under the early warning system, a message will automatically be sent to the parents of the students in case the student remain absent from the school and ask the reason for their absence and also intervene/help the students to resolve if there is any health issue for their absence by giving them medical facilities and other assistance if so required to retain them in school till they compete primary education and get admitted in class 6 after pursuing primary education in order to complete their secondary education.

3. Mid Day Meal amongst students-c this is already in force and regularly good quality freshly cooked mid day meal served following all the codal formalities. However, there is no provision regarding Mini Snack Break in the P.M. Poshan Scheme under extant policy of GOI. As far as New Delhi Municipal Council Schools are concerned, there is no dropout of ST Category Student for the academic year 2022-23 & 2023-24 observed.

For the student who remains absent for a long period from school, HOS are taking following measures:-

- i) Students are being sensitized regularly in the morning assembly, weekly house meetings and PTMs.
- ii) Written and telephonic

Communication made with parents of the absent child, if found any, regarding his/her absent from school.

iii) Teacher/messenger from school staff sent to the residence of such child."

## (Vide <u>MHA</u> O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024) Recommendation No.9

### 3.3 The Committee had recommended as under:

"The Committee note that the Department for Welfare of SC, ST & OBCs is implementing a scheme namely 'Improvement of SC Bastis'. In this regard, the Committee would like to know the details of such bastis which have been redeveloped during the last three years.

The Committee observe that Delhi SC/ST/OBC Financial Development Corporation (DSFDC) provides loans to SC & ST applicants for income generation in collaboration with Apex Corporations under which loans to the tune of Rs.3.00 lakh per beneficiary is provided for

various activities approved by the MCD. The Committee would like to be apprised whether paved such loan provisions have the ways for fruitful income opportunities/jobs/ventures for the applicants and to what extent. The Committee would also like to be informed about the criteria of repayment and current status thereof. The Committee further note that beneficiary coverage is low despite various schemes in place and are on decline during the last several years. The Committee would like to know the reasons for the same and recommend that the loan amount of such scheme should be suitably increased to 5 lakh keeping in view the increased dearness and inflation rate to meet their requirement and also to gain popularity among the SC beneficiaries."

### **Reply of Government**

- 3.4 In this regard, the Ministry have submitted the following reply:
- "Regarding implementation of scheme of "Improvement of SC Basties"
- Department is implementing the scheme, "Improvement of SC Basties" for improving the living conditions of SC residents. Improvement works under the scheme is being taken up on the request of area MLAs, residents or their associations in such Basties.
- Since the SC community is spread/living all over Delhi which has a metropolitan character as such Delhi generally do not have localities where exclusively SC communities are residing. The over all percentage on the community is around 17-18% in a dispersed pattern of habituation in an urban agglomeration, therefore the Basties / localities which have a population of 33% or more of SCs/STs as per 2011 Census Report is considered as SC/ST Bastie/locality. Further, under the scheme, improvement works are also taken up in the 20 Point Programme colonies where residential plots were allotted to land less persons, Chaupals already allotted to/ being used by SC community.
- The works as proposed by RWA/Area MLAs like construction/repair of chaupals, libraries, development of parks, repair /construction of common bathroom and community latrines, repair of kachha roads, Construction of CC flooring of approach roads, laying water sewer lines/drains, culverts, development of crematorium/burial ground, installation of street lights/high mast lights etc. are examined and approved for providing financial assistance under the scheme- "Improvement of SC Basties". Complete locality/basti is not redeveloped.

 As desired by the Hon'ble Parliamentary committee on welfare of Scheduled Castes and Scheduled Tribes, name of works along with localities in which improvement works have been taken up <u>during the last three years</u> is enclosed

### at Annexure-I of Point 9.

The provisions of loans provided by DSFDC have definitely paved ways for fruitful income generation opportunities among the target group.

During the last one decade the repayment capacities of the beneficiaries have also increased and the beneficiaries are repaying their loan without any problem.

Recovery position of last three years in respect of cases sanctioned from 2017-18 onwards by DSFDC are placed at <u>Annexure-II (A) of Point 9</u> and recovery position of 03 years in respect of cases sanctioned prier to 2016-17 by DSFDC is at <u>Annexure-II (B) of Point 9</u>.

The data depicts that the loan sanctioned during the last few years the repayment capacity of the target group has increased and they are repaying the loan amount without any installment.

Regarding the repayment criteria, the loan is to be repaid in 72 equated monthly installments with moratorium period of 6 months. Further, loan below 50,000/- is sanctioned without any surety, whereas loan above Rs.50,000/-is sanctioned on production of one Government servant Surety.

In this regard, it is submitted that the DSFDC has been facing shortage of funds from the NSFDC as the Corporation has already exhausted drawl of funds against the Block State guarantee of Rs.10.00crore which will be repaid by the beneficiary in next 5-6 years.

Further the DSFDC has tried for increase of Block State Guarantee. For giving State Government Guarantee a Guarantee Redemption Fund (GRF) is to be established in the Public Account of India for redemptions of guarantee given to CPSEs, Financial Institutions, etc. by the Central Government, whenever such guarantee are involved. The funding to the Guarantee Redemption Fund is to be done through budgetary appropriation as considered appropriate under the head Transfer of Guarantee Redemption funds through Demand for Grants of the Department of Economic Affairs. Since Government of Delhi does not have a Public Account, the Government of Delhi is not empowered to give guarantee to raise loans.

In view of the above, DSFDC is unable to raise more loan from the NSFDC for further sanction to the target group."

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

### **CHAPTER - IV**

# RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE AND WHICH REQUIRE REITERATION

### Recommendation No. 1

The Committee had recommended as under:

"The Committee note that in order to check the under utilization of funds and upward revision in budget w.r.t pre/post matric scholarships, systemic intervention is required to ensure wider and uniform coverage of beneficiaries under these schemes. The Committee, therefore, desire to be apprised of various steps being taken by Delhi Government in order to ensure that the pre/post matric scholarship schemes are operating optimally and to its full potential in GNCT of Delhi. The Committee further note that computerization of admission process aims at integrating the registration of beneficiaries for grant of various scholarship with the admission process itself. They would like to be informed whether the said computerization process has led to any augmentation in the number of beneficiaries. In this regard, the Committee would like to be apprised of the number of total students *vis-a-vis* SC/ST students who have been granted pre/post matric scholarships during the last 5 years in various Delhi Government run schools.

The Committee note that there has been a 90-96% utilization of budget allocated towards the disbursement of scholarship. They recommend that schemes targeting SC students should be specifically and prudently oriented in order to encourage the SC students of financially weaker background to continue pursue their studies."

### **Reply of Government**

4.2 In this regard, The Ministry have submitted the following reply:

"The various steps being taken by the Directorate of Higher Education to ensure that the Post Matric Scholarship Schemes are operating optimally and to its full potential in GNCT of Delhi are as follow:

- 1. Ensure setting up of help desk by the Educational Institutes and appoint a Nodal Officer to assist the eligible students to apply online.
- 2. Information to be prominently displayed on the notice board & outside of Educational Institutes.
- 3. Students should be briefed about the scholarship schemes and their benefits regularly. Further. by the Computerization process the number of beneficiaries under Post Matric Scholarship Scheme for SC Students have increased year by year as shown below:-

Year	No. of beneficiaries
2020-21	1127
2021-22	1508
2022-23	2207

(Information as obtained from Directorate of Higher Education However Post Matric Scholarships are also disbursed by Higher Education and Technical Education)

The Details of Scholarships availed by SC/ST students under the Central Scheme(CSS) & under the schemes of States are given as under:

- 3. CSS Schemes:
- C. PRE-MATRIC Scholarship Scheme (CSS) for SC Students
- **D.** Students

Year	Year	Year	Year	Year 2023-24	
2019-20	2020-	2021-	2022-	(Including backlog)	
	21(C	22(Inc	23(Inclu		
	OVID	luding	ding		
	Perio	backl	backlog)		
	d)	og)			
14643	0	54934	3548	737	

### E. POST-MATRIC Scholarships Scheme (CSS) for SC Students

Year	Year	Year	Year	Year 2023-24	
2019-20	2020-	2021-	2022-	(Including backlog)	
	21(C	22(Inc	23(Inclu		
	OVID	luding	ding		
	Perio	backl	backlog)		
	d)	og)			
19359	0	24590	5693	3455	

- 4. PRE-MATRIC/POST-MATRIC Scholarships under State Schemes :
- G. Mukhyamantri Vidyarthi Yojana for Class IX XII<sup>th</sup> for SC/ST/OBC

Year	Ye	Year	Year	Year 2023-24
2019-20	ar	2021-	2022-	(Including backlog)
	202	22(Inclu	23(Inclu	
	0-	ding	ding	
	21(	backlog)	backlog)	
	CO			
	VI			
	D			
	Per			
	iod			
	)			
Scheme	0	Total	Total	Total
not		24,971	15,492	3754
launche				
d.		SC/ST-	SC/ST-	SC/ST-
		13,701	8545	1772

### H. Merit Scholarship to SC/ST/OBC Students of College/Professional Institutes

Year	Year	Year	Year	Year 2023-24
2019-20	2020-	2021-	2022-	(Including backlog)
	21(C	22(Inc	23(Inclu	

	OVID	luding	ding		
	Perio	backl	backlog)		
	d)	og)			
Total	Total	Total	Total	Total	
1461	0	1412	1514	1028	
SC/ST-	SC/S	SC/S	SC/ST-	SC/ST-	
943	T-0	T-863	965	674	

### I. Reimbursement of Tuition Fees for Class I- XII<sup>th</sup> for SC/ST Students.

2019-20	2020-	2021-	2022-	2023-24(Including backlog)	
	21(C	22(Inc	23(Inclu		
	OVID	luding	ding		
	Perio	backl	backlog)		
	d)	og)			
Total	Total	Total	Total	Total	
25052	0	25430	28477	11371	
SC/ST-	SC/S	SC/S	SC/ST-	SC/ST-	
5777	T-0	T-	9013	3909	
		5208			

### J. Mukhyamantri Vidyarthi Pratibha Yojna for SC/ST/OBC Students

2019-20	2020-	2021-	2022-	2023-24(Including backlog)	
	21(C	22(Inc	23(Inclu		
	OVID	luding	ding		
	Perio	backl	backlog)		
	d)	og)			
Scheme	Total	Total	Total	Total	
Not	0	24971	15492	3754	

Launch				
ed.	SC/S	SC/S	SC/ST-	SC/ST-
	T-0	T-	8545	1772
		13701		

# K. Financial Assistance to SC Students for pursuing Higher Studies Abroad (For Masters and Phd)

2019-20	2020-	2021-	2022-	2023-24(Including backlog)	
	21(C	22(Inc	23(Inclu		
	OVID	luding	ding		
	Perio	backl	backlog)		
	d)	og)			
Scheme	01	01	01	02	
Not					
Launch					
ed.					

# L. Dr. B. R. Ambedkar State Topper Award to SC/ST/OBC Students College University Topper.

To encourage the students to avail the scholarships, the meetings with the nodal officers of Education Dept./ Higher Education/ Technical Education/ Kendriya Vidyalaya are held at to

orient the students about the schemes and help them in applying for various scholarships and hold camps for disseminating information on Scholarship Schemes run by the State/Central Govt."

### (Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

### **Comments of the Committee**

### 4.3 Please see Para No. 1.7 of Chapter I

### Recommendation No. 6

### 4.4 The Committee had recommended as under:

"The Committee have been informed that 25% seats are reserved for admission of EWS/DG category students from entry level class (nursery/pre-school, KG/Pre-primary and class-1/primary) upto 8<sup>th</sup> class in private Un-aided Recognize school in Delhi and that the reimbursement is being made to these private Schools for providing free education including uniform, text books and writing materials to students belonging to these categories by Government. The Committee would like to point out that though the students belonging to EWS/disadvantaged groups (SCs, STs & OBCs) are given chance to study in private un-aided schools yet they are forced to leave schools post qualifying of 8th standard. The private unaided schools only allow disadvantaged group of students including SCs and STs to continue upto only 8<sup>th</sup> standard commensurate to the mandate laid down by the Delhi government in this regard. It is evident that these schools are quick to exhibit their prejudice which stems from the fact that they are not committed to social justice and the greater welfare of the society by giving the disadvantaged children of SCs/STs a platform to alleviate their socio economic disparity. The Committee, therefore, recommend that Delhi Government should take cognizance of such callous attitude being meted out to the disadvantaged group of students including SCs and STs and bring such errant private schools to books for unceremoniously dropping students post qualifying 8th Standard. The Committee also recommend that reserved admission for EWS/DG category students should be extended from entry level/class 1/ primary upto 12<sup>th</sup> class in private unaided recognized schools in Delhi with full reimbursement of fee on actual basis. For the purpose, if necessary relevant amendments may be made by the Delhi Government by introducing a Bill in this regard. The Committee are

of the firm view that with the effective steps, Government would be able to check on callous attitude of the private un-aided schools towards the weaker section of the society. The Committee would also like to be apprised of the effective steps taken by the Government in this regard.

It has also been informed by the Delhi Government that Department of Welfare of SC, ST & OBCs implements a scheme namely reimbursement of tuition fee to SC, ST & OBC Students for class I to XII studying in various public schools of Delhi. The students are reimbursed the actual tuition fee paid by them to the extent of Rs. 48,000/- per annum. The Committee are of opinion that the amount of tuition fee being reimbursed is quite meager commensurate to the fee being charged by the private schools and thus needs to be suitably enhanced to keep it in line with inflation. The private schools, apart from tuition fee also charge various other charges from students under miscellaneous heads. It is the harsh truth that in the absence of full fee being reimbursed to them, private schools often cancel admissions of EWS/SC, ST & OBCs leaving their future hanging in balance. The Committee, therefore, recommend that the reimbursement of fee be made on the basis of actual fee being charged by the private schools."

### **Reply of Government**

- 4.5 In this regard, the Ministry have submitted the following reply:
- As per Section 12(1)(c) of RTE Act, 2009, all Private re- Unaided Recognized Schools are under obligation to 8th admit, at the entry level classes to the extent of at least size 25% of the strength of that class children belonging to Weaker Section and Disadvantaged Group in the neighborhood and provide free and compulsory elementary education till its completion.
- It is relevant to mention herein that the provisions of Section 12 (2) of RTE Act, 2009 read with Rule 11 (3) of Delhi Right of Children to Free and Compulsory Education Rules, 2011 provides that Private Unaided Recognized Schools which are already under obligation to provide free education to a specified number of children on account of it having received any land, building, equipment or other facilities, either free of cost or at a concessional rate, such school shall not be entitled for reimbursement to the extent of such obligation.
- That vide Notification dated 30.12.2023, it was directed by the DoE that all the private unaided recognized schools which were allotted land by DDA/other government agencies

having land stipulation shall also admit children from economically weaker section in neighborhood to the extent of twenty percent (20%) in all fresh admissions made in other classes above the entry level.

- That in cases of private unaided recognized schools which are situated on private land or Govt. Land but do not have land obligation are only mandated to provide free education to the EWS/DG/CWSN Children till completion of elementary education. Thereafter, such children may take admission in govt. Schools of DoE, GNCTD, to complete school education after elementary education.
- That RTE Act 2009. is an Act enacted by the Parliament (Act 35 of 2009) on 26.08.2009. That to ensure that the Children belonging to EWS/DG and CWSN Category students admitted at entry level classes (Nursery/Pre-School, KG/Pre-Primary and Class 1/Primary) in Private Unaided Recognized Schools if allowed to continue the school post elementary education, an amendment in the RTE Act 2009 is required.
- In this regard, it is stated that Samagra Shiksha is a flagship programme under Ministry of Education. Its aim to providing inclusive and equitable quality education to all children under the Programmatic and Financial norms as per Frame Work.
- The Directorate of Education-Delhi allocates funds for the reimbursement of the expenditure incurred by private unaided schools for the enrolled students belonging to Economically Weaker Sections and Disadvantaged Groups under section 12(1)(C) of RTE Act 2009 as per Child Expenditure Rate approved by Finance Department, Govt. of NCT of Delhi.
- Samagra Shiksha-Delhi has the provision of Reimbursement towards expenditure incurred for 25% of admission made under 12(1)(C) of the RTE Act. 2009 upto Elementary Level (class 1 to VIII) in private Unaided Schools. The claim for reimbursement towards the expenditure is made in the proposal of Annual Work Plan & Budget and as per norms of Project Approval Board, Ministry of Education, only 20% fund of the total approved outlay is allotted, which is remitted to the Directorate of Education.

Under the present Scheme of Reimbursement of Tuition Fees for SC/ST/OBC categories students studying in class I to XII in schools\_recognized/affiliated with Dept. of Education, Govt. of NCT of Delhi / Municipal local bodies of Delhi, reimbursement of tuition fees, Lab fee and Library fees is given to students who scores 50% and above marks and are having not less than 70% attendance in the preceding year. (Maximum Reimbursement amount Rs. 48,000/-

or actual paid whichever is less) is reimbursed. The Department will explore if the maximum limit of reimbursement can be increased by studying similar schemes from other states.

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

### **Comments of the Committee**

### 4.6 Please see Para No. 1.16 of Chapter I

### **Recommendation No. 10**

4.7 The Committee had recommended as under:

"The Committee note that cases registered under the SC/ST PoA Act 1989 have been on rise in Delhi. The Committee are dismayed to note that the number of cases, pending trail at the end of each year has been steadily increasing since 2018 from 344 to 487 cases pending at the end of year 2022. The Committee would like to flag the issue that cases where justice is being delayed will only prolong the agony being faced by the aggrieved SC/ST individuals. As per the data furnished by the Delhi government, the number of people convicted under SC/ST PoA Act 1989 is rather negligible, while on the other hand, the number of acquittals has been on rise. The Committee would like to be apprised of the reasons for such variation. They may categorically be informed of the reasons for pendency of cases awaiting trial, despite being 11 Special courts to fast track these cases. The Committee would also like to know about the sincere efforts made by the prosecution in terms of investigation of cases, arguing, conclusive proof and effective hearing in court and disposal status of such cases in each of these special courts and the reasons for pendency of cases.

The Committee are of the opinion that Delhi, being a metropolitan city, must curb the cases of latent bias and caste discrimination instances amounting to atrocity which are increased throughout the city. There are cases which go unreported and it is disheartening to see that amongst the cases which are being registered, some are not charge sheeted. The Committee may also be informed of the reasons for the same."

### **Reply of Government**

4.8 In this regard, the Ministry have submitted the following reply:

"The cases of SC/ST Act are being frequently registered on receipt of the complaints of atrocities. The cases registered under the SC/ST (POA) Act, 1989 and PCR Act, 1955 are being investigated fairly and unprejudiced. All corroborative evidences have been brought on the file. The investigation of the cases registered under the SC/ST (POA) Act, 1989 and PCR Act, 1955 are being done. The concerned Staff is also briefed line to this in this regard to comply with the instruction meticulously.

- 1. There are various factors which lead to increase of atrocity cases against SC/ST individuals and a steady rise in the registration of the cases due to the increase in atrocity incidents faced by the members of SCs and STs. Also the member of SCs/STs is vigilant about their rights and takes legal course as and when they are humiliated by other persons.
- 2. There are various factors which leads to pendency/acquittal of cases in special courts:-
  - Special courts also conduct the trial of other cases under general criminal law apart from SC/ST cases which puts an additional burden on the special court.
  - Frequent adjournments sought by the Ld. Counsels for the parties on one pretext or the other.
  - Public witnesses do not come forward to depose in the manner favorable to the victims
    and at the time they become uninterested and do not support the case of prosecution.
    Moreover, the witnesses are in those cases known to the victims and their evidence is
    not beyond suspicion.
  - The witnesses depose contrary statements in the court, turn hostile and their testimonies remain uncorroborated and inconsistent with their previous statements.
  - In most of the cases, complaint/victim settles his/her dispute(s) with the accused out of court and turns hostile to the case of prosecution during the trail.
  - In number of cases, there is substantial delay on lodging of complaint and FIR on the part of complaint/victim in making the complaint before the police or the court.
  - Poor pairvi (follow-up) by the investigation agency/victims or the persons interested in them.
  - Delay in filling the charge sheet in cases of non- arrest of accused by the investigating agency in non-compliance of the mandate in SC/St atrocity act.
  - Frequent transfers of the officers relating to the investigation and prosecution agencies.
  - The cases of SC/St are concluded with the acquittal because of non-fulfillment of

statutory requirements of "within public view" and "within public places" where the casteist remarks were passed.

Initial complaint lodged by complaint/victim found lacks of material particular."

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

### **Comments of the Committee**

### 4.9 Please see Para No. 1.25 of Chapter I

### **Recommendation No. 17**

### 4.10 The Committee had recommended as under:

"From the reply of the GNCT of Delhi, the Committee note that motorable access is not available directly from Charak Sadan Society to DG-2 Block Vikaspuri via the MCD Primary school as the MCD Primary School Building has been reconstructed in 2017. The Committee would like to stress that due to this, SC residents in the vicinity and others are being deprived of direct road access. The Committee would like to suggest the Delhi Government to examine the matter in detail and come forward with a plausible solution in public interest after discussion with the Department of Education in this regard."

### **Reply of Government**

4.11 In this regard, the Ministry have submitted the following reply:

"In this regard, it is submitted that there is MC Primary School, Budhella Village is running since 1948 under the jurisdiction of the Education Department, West Zone and currently 591 Children are studying in the school, age group 4 to 11 years. As per the report of Principal Concerned that the motorable access cannot be provided from the school to any society because the safety and security of Kids/Students of the school is the responsibility of management of the schools.

It is also submitted that the school premises cannot be used for any purpose for non academic activities or commercial activities for any reason (HC).

Therefore, motorable access cannot be provided directly or indirectly via School premises of MCPS Budhella Village for Charak Sadan Society to DG-2 Block Vikaspuri in the largest interest of the security and safety of the students."

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

### **Comments of the Committee**

### 4.12 Please see Para No. 1.31 of Chapter I

### **Recommendation No. 18**

### 4.13 The Committee had recommended as under:

"The Committee during their local study visit discussed the issue bought forth by the SC/ST teachers' forum regarding reservation in promotion among various category of teachers till the level of Vice Principal. The Committee would like to invite the attention of Delhi Government towards DOPT OM No.36012/ 16/2019-Esttt. (Res.) dated 12.04.2022 which *inter alia* stipulates reservation in promotions in higher posts. The Committee would like to recommend the Delhi Government to take cognizance of the same and put together a mechanism in place to ensure implementation of the said DOPT OM scrupulously especially in the matter of promotion of school teachers. The Committee would also like to be made aware of the details regarding the promotions made among various category of teachers during the last 3 years viz., details of roster prepared for such promotions and criteria set for the promotion of teachers among various categories. The Committee may also be informed regarding the corrective actions taken by Delhi Government/Department of Education w.r.t to memoranda already submitted by the various SC/ST Association/Forum."

### **Reply of Government**

- 4.14 In this regard, the Ministry have submitted the following reply:
- "1. In service matters, including reservation in civil posts, the Delhi Government, being Union Territory / National Capital Territory, follows the OMs/instructions etc. issued by Govt. of India from time to time.

DoP&T's O.M. dated 12.04.2022 on the subject - "Reservation in promotions- procedure to be followed prior to effecting reservation in the matter of promotions by all departments of the Central Government" has already been circulated by the Services Department vide letter dated 05.05.2022 to all Head of Departments/ Autonomous Organizations/ PSUS for adherence and strict compliance.

As regards the representation submitted by the SC/ST teachers' forum to the Hon'ble Committee during their Local Study Visit, as directed by the Chief Secretary, Delhi, the same were duly forwarded (in original) to the HODS of the concerned Departments of GNCTD for necessary action and to submit action taken report within 03 weeks to the O/o the Chief Secretary, Delhi (copy enclosed).

2. However, reservation in promotion is given to SC/ST candidates as per prescribed guidelines/instructions issued by Government of India.

The promotion to the post of PGT from TGT are done in compliance with the DoPT OM No. 36012/16/2019-Estt. (res.) dated 12.04.2022 duly endorsed by Services Department, GNCT of Delhi vide letter No. F.19(17)/2018/S.IV/631-38 dated 05.05.2022.

Accordingly, the Post Based Roster Committee of this Directorate had submitted category wise vacancy statement (including SC/ST/PWD) and the same was perused by the Liaison Officer/Nodal Officer SC/ST and duly approved by the Competent Authority i.e., Director of Education.

The details of Promotions of TGTs to PGTs made during the last 3 years are as under:-

S.	Vacancy	Total	Prom	Prom	Prom	Promotion Order No.
N		No of	oted	oted	oted	
0	Year	Teac	Teac	Teac	Teac	
		her	hers	hers	hers	
		prom	(UR)	(SC)	(ST)	
		oted				
1.	2019	452	366	75	11	NoF.No.DE2(2)(1)/E-II/2018-
						19/845 dated 27.05.2021.
2.	2020	1184	932	220	32	NoF.No.DE2(2)(1)/E-II/2018-
						19/846 dated 27.05.2021
3	2021	723	582	128	13	DE.2(2)(3)/Promotion/2021/E-
						II/863 dated 22.09.2022

The data on reservation in promotion from Assistant Teachers to the post of TGT/TGT (MIL) of SCs and STs including merit cases during last three years are as under:

Year	SC	ST	
2019-20	127	17	
2020-21	42	13	
2021-22	176	37	

Further, as per latest vacancy position provided by Post Based Roster Committee of this Directorate there are 385 vacancies of SCs and 165 vacancies of STs are reserved for Promotion from Assistant Teachers to the post of TGT/TGT The roster of Promotion is prepared by the Post Based Roster Committee of this Directorate on the basis of DOPT Guidelines/Circulars issued from time-to-time by GOI.

The promotion to the post of Group B and Group C are done in compliance with the DOPT Om no. 36012/16/2019- Estt (res) dated 12.04.2022 duly endorsed by services department, GNCT of Delhi vide letter no. F.19(17)/2018/S.IV/631-38 dated 05.05.2022. Accordingly the post based roster committee of this Directorate has submitted category wise vacancy statement (including SC/ST/PWD) and the same was perused by the Liaison Officer/Nodal Officer SC/ST and duly approved by the Competent Authority i.e. Directorate of Education.

The details of promotions of PRT to TGT made during the last 03 years are as under:

Group-B Post Domestic Science Teacher							
S.N	Vacancy	Total No.	UR	SC	ST		
0	Year	Promoted					
1	2018-19	26	25	01	00		
2	2021-22	02	01	01	00		
3	2022-23	03	03	00	00		

Group C Lab Assistant						
S.N	Vacancy	Total No.	UR	SC	ST	

0	Year	Promoted			
1	2020-21	115	96	17	02
2	2021-22	233	161	71	01

- 3. Replies from the universities/higher education institute under Delhi Govt:
- (i) It is submitted that various colleges in their reply has submitted that the faculty members of SC/ST Categories are promoted as per UGC/University of Delhi promotion rules/roster.
- (ii) Further, Universities has submitted that the faculty members are promoted as per the Career Advancement Scheme (CAS) notified vide UGC regulations on Minimum qualification for appointment of teachers and other academic staff in universities and colleges and measures for the maintenance of standards in Higher Education.

(DHE)

(iii)The University follows Career Assured Scheme (CAS) as per UGC guidelines for teaching staff.

(IGDTU)

(iv)The University follows Career Assured Scheme (CAS) as per UGC guidelines for teaching staff.

(DTU)

(v)In the matter of Promotion, CAS promotion policy of UGC/AICTE is being followed for teaching staff and for non-teaching staff GOI/GNCTD policy is be followed in letter & spirit.

(DPSRU)

(vi)The roster is maintained for direct recruitment and promotions of teaching/non teaching posts in the University as per DOPT Model Roster of Reservation with reference to posts for Direct recruitment on All India Basis by Open Competition.

(NSIT)

(vii) NLU Delhi has adopted UGC Revolutions for appointment and promotions of teachers in the university. As per the career advancement scheme (CAS) of UGC, all teachers get promotions from time to time after completing the requisite qualifications. The promotions under CS are not post based the post of the faculty members is upgraded as a personal measure with the promotion as per the UGC regulations. There is no promotional post of Vice Principal in the university.

(National Law University)

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

Comments of the Committee

4.15 Please see Para No. 1.34 of Chapter I

### CHAPTER - V

### RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH FINAL REPLIES OF THE GOVERNMENT HAVE NOT BEEN RECEIVED

### **Recommendation No. 13**

The Committee had recommended as under:

"From the figures furnished by the Delhi government, the Committee note that there is shortfall of SC and ST in Group A category of posts throughout various departments under the Delhi Government. Further, the percentage of STs has been on a lower side among all categories of posts. Though the Committee have been informed that all the Departments have been directed to complete the Special Recruitment drive by 15.08.2023, they would like to be apprised of the progress made in this regard. The Committee would also like to recommend that recruitment rules for all posts be finalized at the earliest and recruitment agencies be rigorously pursued for carrying out examination for filling up backlog vacancies. The Committee would like to stress that inordinate delay in filling up of these backlog vacancies is an injustice towards the qualified and needy SC/ST youth whose career prospects would be spoilt with further delays in filling of these posts.

The Committee note that as against the posts earmarked for SCs/STs identified by various Departments of Delhi Government, the numbers of posts advertised are lesser. The Committee would like to be apprised of the reasons for the same. Also provide timeline for advertising the rest of identified posts. The Committee would also like to know the outcome of meeting of the Service Department with recruitment agencies DSSSB, UPSC etc pertaining to the pendency in filling up of backlog vacancies.

With regard to promotion of SCs/STs among various category of posts, figures indicating percentage of SCs/STs promoted *vis-a-vis* unreserved category may be furnished to the Committee at the earliest."

### **Reply of Government**

5.2 In this regard, the Ministry have submitted the following reply:

"Services Department earlier vide Office Memorandum dated 08.08.2022 requested all Head Departments of govt. of NCT of Delhi, to indentify the backlog reserved vacancies as on 01.08.2022 and the carry out Special Recruitment Drive-2022 for filling up the vacant posts and complete the said exercise as per the given schedule between the period of 19.08.2022 to 15.08.2023.

On the basis of information provided by the Departments regarding progress made under Special Recruitment Drive, the same was compiled by Data Compilation Cell, which is as under:-

Category of posts	No. of post	No. of post	No. of post filled	
	indentified	advertised		
SC	1845	521	110	
ST	1768	212	15	
OBC	3130	691	54	

During this period, DSSSB received 291 requisitions from the User Departments for recruitment in routine manner but no requisitions for recruitment under special drive in respect of SC/ST/OBC category had been received from the indenting departments.

However, following is the position regarding updated information as on 15.03.2024 regarding filling up of vacancies of ST/ST/OBC for the period 2022 to 15.03.2024 (interim):

Year	Number of post identifie d(inclu ding SC/ST/ OBC)	Number of posts Advertised			Number of posts filled#		
		SC	ST	OBC	SC	ST	OBC
2022	2246	346	346	527	346	346	527
2023	7552	848	848	2109	848	848	2109
As on 15.03.24	10626	108 3	108 3	2344	9	3	4

# Information from 14 departments is awaited. The final status in the matter will be updated at the earliest.

(Vide MHA O.M. No. 1612/08/2023-Delhi-I dated 13.11.2024)

New Delhi; 24 March 2025 3 Chaitra, 1946(Saka) Dr. Faggan Singh Kulaste Chairperson Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

### APPENDIX -II

### (Vide Para 4 of Introduction)

Analysis of action taken by the Government on the recommendations contained in the Twenty Seventh Report (Seventeenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

1.	Total number of recommendations18
2.	Recommendations/observations which have been accepted by the Government
	( <i>vide</i> recommendations at SI. No. 2, 3, 5, 7, 8, 11, 12 14, 15 8 16)
	Number Percentage to the total55.6%
3.	Recommendations/observation which the Committee do not desire to pursue in view of the Government replies at SI. Nos. 4 & 9
4.	Recommendations/observations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration ( <i>vide</i> recommendations at Sl. Nos. 1, 6, 10, 17 & 18
5.	Recommendations/observations in respect of which final replies of the Government have not been received at SI. No. 13

# ANNEXURE-I

mprovement of SC/ST Basties

No.	Released Amount in 1st Installment in P.S.			468200	6705000		626550	1323300	0007/259	388000		<b>304/2010</b>	2183000	2433975
Court   No. of   No	Decade of Works) Executive Agency (Serctioned Amount (in Rupers)	4203000	12657000	936400	13410000	0002568	1253100	2645600	12623000	77.5000		(estudi	4385000	4567350
AC Name No. of MLAName Renovation of Jatan Choupul at Ght Renovation of Jatan Choupul at Ght Renovation of Jatan Choupul at Ght Renaval 1 Jatan Barachang Construction of multiservice location construction of multiservice location and construction of multipers by publication and construction and const		The Executive Engineer CO-III, 18 FC Dept, GNCT of Debt, LM, Bund Office Complex, Shastri nagar, Delti-L10031	The Excoutive Engineer Engineer FC/II, GNCT of Delhi, Sec- 15, Robhil Deibi	The Executive Engineer M-II South zone mod gulmathar park new delhi-110049	Executive Engineer C8 pUSIB 1st floor CHall A block New Seemapuri Delbi-110096	The Escarána Engineer CD-III (16 FC Dept, GNCT of Oeth, neg parayanan office complex vitage said-ute-jab new Debt-110030	The Executive Engineer, C-10, DUSIB Department, Inderlok. New Delib-(19035,	The Executive Engineer, C-10, DUSIB Department Indertot, New Delib-110035,	The Executive Engineer, M-HI, Shahdara South, School Edick 1 Michingur New Dispersary , Shakaryur Delih-Si				The Eseathe Expliner, IA-III, Shahdan South Zone, Book- Of Krichtyur Nar Espeitary Debi-11031	Executive Engineer C-8 DUSIB 14 floor CHelf A block New Southward Daft-110096
AC Name Na of Egg Koods 1  Coeff Caser (Achor) 1  Seal Seal 1  Coeff Coe	Detals of Work(s)	Renoration of Latar Choupal at Charoli village. Kondi Consiluency (AC-55) E.C.42.03/4955.	Construction of double storey chaupal at shekbad daky near E block barnist Mandr al Baward AC in Dist. North	Construction of mutisenine feoffacion certre at banjara movala savion nogar in ward no. 1845 chinage doit in south zone grader tailesh assembly constituency AC-50	Pit, coment comunds parament and cores. Instant of draw in Main 30 Futa mad (RHS of GaENO, 4) and adjoining bross at A.A.A.b.c.c., Amar Colory , Colorpui A.C.53	Construction of main road and drein in Harifan Basti in Badanpur Constituency AC-53	Improvement of existing lanes by providing and laying C pavement & dulamage system at gals no. 12, & 13 of Bapa Nagar in AC-23 Karul Baph Ward No. 92 (EB No. 36-2)	Expresentent of existing lane by providing & leying CC pavement and draining a system at several lainss of Hislock Bapa. Nagar in AC-23 (Ward No. 92 E.B. No. 31)	1. Construction of ornamental gates at Gentral Parts by pdg. BNV from in block 13.14.15,18.134.29 in Tristipud in Ward No. 192 (AC-55) in Shebridara (South) Zons. E.D.*11.254. 2. Improvement Development of road by pdg, RNC from II.No. 7730 in 7451 and H.No. 10236 to 1015 in Tristipud Next no. 1921 (abstral) AC-55 Shebridara (South) Zone E.D.*1026 L. Lice Next no. 1921 (abstral) act 15 Shebridara (South) Zone E.D.*1026 L. Lice I improve of Central part 19 Shebridara (South) Zone E.D.*1026 L. Lice Tristipud AC-55 Sheb. South. E.D.*1074 Lacs	Imp. Of lane by pdg. drainage and RUC from H.No. 1-29 F817 to T-5992 to T292AN and to T-29 to T-294AA in Bayes Naga Ward NO. 85X62	hap Dev of taxes by pdg. RUC and draingage system in gait no. 2 and 9 from H.No. 1772b to 4078; 383 to 279, 289 to 277, 3012 to 25671, 3021 to 3026, 322 to 3211, 322 to shop to 189, 4078' to 20182, 2012 to 32120, 189 to 187, 325 to 1871, 322 to shop to 1894, Agan, Acand panyal, West paid (Nagar ward no. 1857).	<b>280.093</b>	L. Improvement Derekoment at Nehla pak near 13150 in bioek-15 Kalyanpui by pdp Bw from h ward no. 155 Kalyanpui AC-55 Shah (5) Zone E-C 22.13 Loc - 2. Improvement Development of park near 20230 in book-20 Kalyanpui by pdg. Bw from in ward no. 153 Kalyanpui AC-56 Shah (5) Zone: E-C 21.52 Loc	P.f. cement concrete parternent and constituting of drain in ward no. 224, E.B 62 King. 3082-3150 charler road, Ganzel
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Construction of too over bridge at Village - Delvi in Grezar Käzhsch Assemby Constituency AC-30 - Pr	Repair and recondution of Hamal street in Valunte and Jazav bassi in Mahbaphur Village in Bywasan Constituency (AC The Euroclive Engines, 35) Hospital, Basaduspur, N	Repair Renovation of SCIST choupid at Mubark Bagh in Model Town AC+18 CP.	Provious proße sheet stied over stage studied at type I and 2 quit. Complex Lack Hanking Hospital Ne Defit. Districtivency under SCOST find scheme.	Repair and roundion of part in Mazan Bood (LUV Viole Part) Nargia Raya (Bhoop shoph Tanaz bait) Had Nogar   TA	Repair and renovation of part in Mayapuil (C-75 part) and Mazan Basti (near pai Rason) in Hain Nagar Assembly T Constituency, Ao 28.	Renoration of 04 Numbers of Keans at Manatopura in Karol Bosh Assembly Covadulency AC-23	Inp. Dev. of main market Naturpara nood by proving ISNC and drain from Mobiala Office to pale no. 511-35714-5 (DCM 1	Imp.Dev of tree and drain by pdg. RMD from Ramash Chand Visito Praveen Hs, Subhash Chand Hs to settli Hs and Ragumen Hs in Nationary Wage, in wand no. 07ACL2	Imp.Fev of izne and drain by ptg. RUC tom Vigorder Shama Hit to Espisal His. Stubiatal His to Suna Namar Ha Orbesh Hs waf gail, Lai Pratech Hs was gail. B Book Marker wal and chaiman Lai Ha (Good) Wala) to Marge Rain His A. Book in Naturpura Village, in ward no. O/ACLZ.	Repair and renoration of park in Nangal Raya (seatyop Park TRona Park Mahla Park) in Hail Nayar Assembly 10 Constituency, Ac 23	Repárand rencrotion of bat in Maraum phasel A-12 (Chart Ghaz Part) and Khuzan Bast (Shiv Natayan Part) in 18. Hai Nagar Kesumby Consistentry AC-28	
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			bapa nayarin kart. Vayh assamby constheitoy KOZ3	Marabura in Kara Baph Azembly Constituency AC23 E.C. 41.23.1.acs ad steidigura Raja Larue in Karol Baph AC23 E.C. 32.84		1			Inp./Dev of road and dramage system from H.Ya. A.1 to H.Na. 359 (Next Vermid Diwiol) Sargam Perk in Ward No.		PA, cement concrete personnent and constricting of drain at adjoining tenes behind Mandir & Mangai Bazar mad, Gatupur Ac68 Ward ND, 252 E.B.Na. 0011 (CNOS-77)	Previous and fluing 50 Nos of SS Benches in Different blocks in Datush peri Nadangs এI Colony, Or. Ambedian Naga Consideracy AC-48 E.C. 19.78	i nad drainspo systom from Vishai Omga Mata Mandir to Bhagta Snoth Chowk in Lai Bagh in Ylard no. 67/APZ Sangam Perk	aton ol SOCST Choupal Baltsawala Patt (Ab. No. 555) al «illego Hiton Kudna in Dect. West	RepairRenoration of SC Choupel mar pond at vilage Tani Kalain in Orat. West	i. Construction of Vathal Dompal (G-1) at Mathpal put in Biyasson AC EC 40.86 Lez. 2. Construction of 2nd faot of Lazar, Choupot at Marco Biyassonin Biyasson AC EC 22.80 Lez. 3. Reposit and mantalments work of Harjam Chaupot at Latarbayer EC 9.80 Lez. 4. Renovation of Pandrajal Ghair near synam mands village doblates Biyasson EC 53.80 Lec.
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Improvament of existing buses by providing & laying on parvement gal no. 1 block 4. Der Nagar Karol Bagh AC 23 The Executive Engineer, C-10, OUSIG Organization Contraction of Section 172200 (New Derit 10035.	Construction of RCC but drain from Ambedicar Gale Buth Nagr JJ tocktr b puran chard Dwar, Indepturi. The Exerctive Enginee JL-1, JLCD mad no. 34 opp. FIR. Indepturi. Ward no. 140 RBZ 2205 Buth Nagr JL tocktr b puran chard Dwar indepturi. Ward no. 140 RBZ 2205 Buth Nagr JL tocktr b puran chard Dwar indepturi. Ward no. 140 RBZ 2205 Buth Nagr JL tocktr b puran chard Dwar indepturi.	Provision of lighting zmangement in E&J Block Municipal Parks of JJ colony Shakmpur, W-5BN The Executive Engineer (Elect.) KPZ. MCD Kestay Puran Zone, 2 <sup>24</sup> foor, MCD Communicy Center North Debit Nursing Home, Ashok Wher  997517 + 498758 Phase-II Debi-110052	Recoir and removation of Ambediar Part near Nepal Mande Purplate Bagh in Parel Nagar Assembly Constituency AC-24 The Exoction Engineer CD-01 IAFC Dept. Manchar Part, ESTGOOD.
Improvament of existing Lanes by providing & la	Construction of RCC box drain from Ambeditad Indepturi, Ward no., 140 KBZ	Provision of lighting arrangement in E.S. under KPZ in Tri Napar Assembly Cor	Repoir and tempretion of Ambedial Park near
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Excels Engineer Div Mail Najatyan Zone near M.C pry. School Manyla puri Nee Dethi (19045.	The Executive Engineer (Elect.) KPZ MCO Keshav Puran Zone, 2 <sup>rd</sup> foor, MCD Contrumity Centre North Deli Nuxsag Horne, Ashok Vinar Phase-II Delit-110052	ख 9
Expressioned checkproted of mad by pop. RMC R2-236 b R2-236 R2-156, R2-151 to R2-236, R2-234 to Excelve Express Dynamic of mad by pop. RMC R2-236 b R2-236 R2-236 R2-236 R2-236 R2-236 D R2-236	1. Pravisian of lighting arrangement in Debtock Municipal park of JI Colony Stakurpur, W-65N under KPZ The Executive Engineer (Elect.) KPZ MCO Engineer (Elect.) KPZ MCO Contravity EC Rs. 1741356-2.7 Pravision of lighting arrangement in C block and H-block Municipal parks of J1 colony Keshav Puran Zone, 2 <sup>rd</sup> foor, MCD Contravity Stakurpur under KPZ E.C RS, 995933  Shakurpur under KPZ E.C RS, 995933  Phase-II Delh-110052	
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of Improvement of St	File No. & date of sanction	F.3(03)/2022- 23/DSCST/ (Impl/6619-35 dt. 03.6.22	F.3(42)/2022- 22/DSCST/ ((mp)/8635-52 dt. 03.6.22	F.3(42)/2022- 23/DSCST/ (Impl/16553-69 dt. 03.6.22	F.3(42)/2022- 24DSCST/(Impl)/860 2-16 dL 03.6.22	F.3(35)/2022- 23/DSCST/ (mp)/7053-69 dt. 07,6,22	F.3(35)/2022- 23/DSCST/ (Impl)/7072-88 dL 07.5.22	F.3(49)/2021- 22/DSCST/ (Impl)/7191-7207 dt. 08.6.22	F.3(48)/2022- 23/DSCST/(lmpl)/735 3-66 dt 16.6.22	F.3(48)/2022- 23/DSCST/(Impl)/749 9-7512 dt. 20.6.22
MCD, DJB & NDMC under the Scheme 2-23	Executive Agency	The Executive Engineer, C-10, DUSIB, GNCT of Defti, Inderlok, Delhi-110035	The Executive Engineer, C-7, Office of F.3(42)/2022. Executive Engineer Rana Partap 23/DSCST7 Bagn Delhi-110007 DUSIB (tmp)/5638-5 03.6.22	The Executive Engineer, C-7, Office of F-3(43)/2022 Executive Engineer Rana Parlap [23/05/05/17] Bagh Defti-110007 DUSIB [03.6.22]	The Executive Engineer, C-7, Office of F-3(42)/2022- Executive Engineer Rana Partap 2:30DSCST/(ur Bagh Delhi-110007 DUSIB 2-16 dt, 03.6.2	*	The Executive Engineer C-8 DUSIB 1st Roor A-block Community Hall New Seemapuri Dehi-95.	The Executive Engineer, C-10, DUSIB, GNCT of Delhi, Inderlok, Delhi-110035		The Executive Engineer, CD-1, I&FC It Deptt, opp. ESI Hospital, Basaidanpurr, New Delhi-27
Sanction issued/Funds released to DUSIB & F. R. F.C. Deptt, North MCD, East MCD, South MCD, DJB & NDMC under the Scheme of Improvement of SCIST Bastles during the year 2022-23.	Details of Work(s)	Improvement of existing lanes by prodviding and laying CC pavement and drainge system from House no. E-16/1504 (Shiv Mandir) to 1-16/521, Bapa Nagar in AC-23 Karol Bagh (Ward no. 92 E.B. No. 27)		Providing and laying RMC Pavement at Khaük Basti, Near Rajpura GUR Ki Mandi Drainage AC-18.	Special repair and up-gradation, relaying sewer line replacing damage kota stone outside the building chagne window glass, we door, we seat regarding mudphaska, provoiding fastener in the stone wall cladding and other repair etc. at single storey community hall at village Rajpura Gur ki Mandi Model Town AC-18	Pt. cement concreto pavement and constitrating of drain in ward no. 263, The Executive Engineer C-8 DUSIB E.B.S.H.No. 0010 (CN161-240) D-block Harizan Basti Mandoli Extn, near 1st floor A-block Community Half Ne Jail Road Gokul puri (AC-68)	P.I. cement concrete povement and const./raising of drain in ward no. 263. E.B.S.H.No. 0009 (CN81-160) D-block Harizan Basti Mandoli Extr. near Jail Road Gokul puri (AC-88)	Improvement of internal lanes and seweringe system at road from Police Station Patel Nagar to Mandir Market Baijeet ragar House No. T-510, C/A in AC-24 Patel Nagar, Ward No. 93 EB No. 5-1,5-2,07,09,15-1,19-1,19-2,025	1 Sh. Naresh Yadavi Renovation of Ambedkar Chaupai at Village Rajokri in Mehrauli Assembly Constituency AC-45	Sh. Naresh Yadav Renovation of Hanjan Besti chaupal at Village Rajokri in Mehraut Assembly constituency AC-45.
Sanction Issued/P	No. M.L.A Name of Est	Sh. Vieshesh Ravi	Sh.Akhilesh Pati Tripathi	1 Sh. Akhilesh Pati Tripathi	Sh. Akhlesh Pati Trpathi	1 Sh.Surender Kumar	Sh.Surender kumar	Sh. Raaj Kumar Anand	Sh. Naresh Yadav	1 Sh. Naresh Yadav
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F.3(56)2022- 22/DSCST/{(mpl//752- 7-43 dt. 20.5.22	F.3(5)/2022- 2:3/D:SCST/ (Impl)/7:513-28 dt. 20.6.22	F.3(16)/2022-23/DSCST/ (Impl/7887-7900 dt. 01.07.22	F.3(15)/2022- 23/05/05/17. ((mp)/7901-7914 dt. 01.07.22	F.3(38)/2021- 22/DSCST/ (Impl/8275-88 dt. 11.07.22	F.3(37)/2022- 23/DSCST/ Impl/8289- 8302 dt 11.07.22
The Executive Engineer C-2 DUSIB F.3(56)/2022- Dehi 3rd Floor Cirle Office Bidg, Road 23/DSCST/(Imply/52 No.28 Shivaji Place, Raja Garben New 7-43 dt. 20.6.22 Posls-27	Deptt. Govt. nd Office New Delhi-31	The Executive Engineer, CD-1, I&FC Deptt, opp. ESI Hospital, Basaldarapur, New Dethi-27	The Executive Engineer CD-1, 1&FC Dept., GNCT of Dehr, Basaldarapur Dehr, 27	The Executive Engineer, Civil Division-IV, 18 FC Dept. Govt. of NCT of Debt, L.M. Bund Office Complex, Shastri Nagar, New Debii	The Executive Engineer, Civil Division-IV, 14 FC Deptt. Govt. of NCT of Debit. L.M. Bund Office Complex. Shashi Nagar, New Dehl-31
Renovation of special repair including construction of totels of Julaha Tohaupal at Village Kamuddin Nagar AC-OB Mundka N	nt of CC roads and side drains in gall no. 18.20,22,23,24 of H- gall no.2 of L-block Jai Prakash Nagar Ghonda Assembly oy AC-86.	Supplying and fixing of HDCP Benches in Park of Madipur AC-25	Supplying and fixing of HDCP Benches in Park of Delhi Cantt. AC-38	Improvement of C.C Road and Side Drain in Nand Nagn and Ram Nagar in Ward NO. 245 and (E.B No. 0012.0057,0009,0057-2,0058-1) at Rohtash Nagar AC-64	Sh Mohan Singh Construction of gales and side drains of E-block Khadda colony Sonia     Bisht     Vihar in Karawal Nagar Assembly constituency (AC-70)
1 Sh. Dharampal Lakra	1 Sh. Ajay Mahawar Improveme Block and ( Constituen	Sh Girish Soni	1 Sh. Virender singh kadian	1 Sh. Jitender Mahajan	1 Sh Mohan Singh Bisht
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្រុ	5 7. 5 . 5 . 5 . 5 . 5 . 5 . 5 . 5 . 5 .	Excelve Engineer UN Mallohan South,MCD, Vishwakariita Nagar Jhilmil Dehli-f 10095	The Executive Engineer, SDMC Office of Executive Engineer- (M-1)- West Zone Opp Madhav Park Rejoun Garden New Delhi
Nend.	Construction of additional hal in existing Dhanak Chaupal at village Nangal Thakran in Bawana Assembly Constituency. Repair and renovation of Vyayamshala at Multani Dhanda in Karol Bagh Constituency AC-23 E.C 45.65	1. Improvement Development of lane from H.No. 83/1 to 71/4/ Janta Colony Juval wagat by pdg. RMC In ward no. 30-E jhlimil Shah (\$) zone (Col-1 to 182) (E.C. 13.57- lac). 2. Improvement Development of lane from H.No. 504/8 to 504/154 Janta Colony Jwala Nagaf by pdg. RMC in ward no. 30-E jhlimil Shah (\$) zone (CN-253 to 440) (E.C. 5.26/- lac). 3. Improvement Development of lane from H.No. 9 to 35 Janta Colony Jwala Nagar by pdg. RMC in ward no. 30-E jhlimil Shah (\$) zone (CN-238 to 225) (E.C. 5.54/- lac).	Providing and ficing of 3mtr, 5 mtr. And 12 mtr G.I Polygonal poles along with allied accessories and LED street Light Filings in various Hari Jan Colonies in AC-31 Vikas Puri Under West Zone.
	Sh. Jai Bhagwan Upkar Sh. Vishesh Ravi	3 Sh Ram Niwas goel	1 Sh Mahendra yaɗav
	Bawana Karol Bagh	Shahdara	Víkaspurí
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4445000	8892000	F.3(27)72022- 23/DSCST/ Impl9636- 53 dt. 10.08.22	The Executive Engineer, (Pr-II). Shahdara South MCD, School Block, Shakarpur Dehl-92	ImpDev of central park and along 2 small parks near H.No. 17/360 in 17 block Trifokpun in W.No. 02 in AC-55 Shah.(s) Zone.	1 Sh. Rohit Kr. Mehraulia	Trilokpuri	13
000086	1961000	F.3(27)2022- 23/0SCST/ Imp/9636- 53 dt. 10.08.22	Ine Executive Engineer M-IV, SSZ. School Block, Shakarpur, Dehl-92 MCD	1 St. Abhay Verma Imp.Dev of lanes of Mandawali by pog. RMC and drain and lanes from H.No. 382/1 to h. No. 262, H.No. 380 to 280/1, H. no. 3724 to 3884 and side links and from H. No. 14 to H. No. 391/A in ward no. 16-E/AC-59/S.S.Z. In Pandav Nagar.	1 Sh. Авлау Vегта	Laxmi Nagar	සි <sub>.</sub>
243900	437300	F.3(45)/2022- 23/DSCST/ Imp/9711- 27 dt. 10.08.22	Executive Engineer, C-6, DUSIB, GOVT of NCT of Delhi, 1, Ring Road Maharani Bagh, Kiokani New Delhi	Construction of Chabularas after demolition of abandoned bilet complex belonging to OUSIB at A-2 Block Madangir, Ambedkar Nagar.	1 Sh. Ajay Dutt	Ambedkar Nagar	48
3392500	6785000	F.3(45)/2022- 23/DSCST/ (mpl/9693- 9709 dt. 10,08,22	Executive Engineer , C-6, DUSIB, GOVT of NCT of Delni, 1, Ring Road Maharani Bagh, Kdokari New Delhi	Repair of 61 Nos. Chabutaras by providing and laying terment concrete in the various blocks of Madangir, Dakshinpuri in Ambedian Nagar.	1 Sh. Ajay Dutt	Ambedkar Nagar	85
2184450	4368900	F.3(45)/2022- 23/DSCST/ Imp/9728- 44 dt. 10:98.22	Executive Engineer, C-6, DUSiB, GOVT of NCT of Debl. 1, Ring Road Maharani Bagh, Kilokani New Debl	Providing and laying coment commetepavement in the lanes of I J colony Nadangir Block C. Ambedian Nagar	1 Sh. Alay Duft	Ambedkar Nagar	60
1898600	3797200	F.3(45)72022- Z3/DSCST/ (mp/9672- 83 dt. 10,08.22	Executive Engineer, C-6, DUSIB, GOVT of NCT of Dehi, 1, Ring Road Maharani Bagh, Kidean New Delhi	Providing and laying coment concrete pavement in the lanes of [j cobony Madangir Block A-1, Ambedrar Nagar.	1 Sh. Ajay Dutt	Ambedkar Nagar	.49
2306400	4612800	F.3(45)2022- 23/DSCST/ Impl'9601- 9617 dt. 10,08.22	Executive Engineer , C-6, DUSIB, GOVT of NOT of Delhi, 1, Ring Road Maharan Bagh, Kilokan New Delhi	Providing and laying coment concrete pavement in the lanes of ]] colony Madangir Book B-1, Ambedkar Nagar.	1 Sh. Ajay Dutt	Ambedkar Nagar	48
	4566000	F.3(12)2022- 23/DSCST/Impl9618- 31 dt. 10,08,22	The Executive Engineer, CD-VIII, 18FC F.3(12)/2022- Dopt., G-rd of NGT. Of Delbi, Sec-15, 12A/DSC577 ImplY818- S1 dt. 10,08-22	Repair of Bainibi Chaupal at vilage Nangal Thakran in Bawana Assembly Constituency.	1 Sal Bhagwan upkar	Bawana	
	1092000	F.3(40)/2022- 23/DSCST) (mp/9587- 9600 dt. 10.08.22	The Executive Engineer GD-II, 18FC Deptt, Manohar Park, East Punjabi Bagh Dehi-28		1 Sh. Vishesh Ravi	karol Bagh	.23
:	·	85 dt. 25.07.22	Shakapur Debi-92 MCD	Tribokovi. Rs. 1575 2) ImpDev. Of tak read between in BI-11 and 12 Tribokovi from H.No.1115 to H.No.11288 pdg. RMC in ward no. 02E/AC-55 SNs) Zone in East Tribopouri. Rs. 15.79		<del>,</del>	
7	2354615	F.3(r)/2022- 23/DSC5T/ Impl'8668-	The Executive Engineer, (M-III). Shahdara South, School Block.	1) ImpDer, Of Esk road between in Birg and 10 Tribitouri from H.No.9/15 The Executive Engineer, (N-III). In this conserve, pure in used no conserved Solve, School Block.	2 Sh Rohit Furnar	Trilokpuń	ß

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972000	1034000	1361000	1245000	1682000
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F.3(59)2022- 22005C571 Imp/PF- 2/10100-117 dt. 18.08.22	F3(59)/2022. 23/DSCST/ Imp/Pt- 2/10046-63 dt. 18:08.22	F.3(59)72022- 23DSCST/ Impl/Pt- 2/10084-B1 d. 18.03.22	F.3(8)/2022- 23/DSCST/ Imp/Pt- 4/9991-10009 dt. 18.08.22	F.3(8)/2022- 23/05/CST/ Imp/Pt- 1/9307-3924 dt. 18.08.22
Excetive Engineer Div M-II/Shah South, MCD, Visiwakarma Nagar Jhilmil Dehl-T10095	The Exe. Engineer.M. Shah N. D-I. Staff Qirs. S.D.N. Hospital Delhi-95 MCD	Excetive Engineer Div.M-li/Shah South,MCD, Vishwakarma Nagar Jhämil Delhl-110095	The Executive Engineer, M-III, Shahdara South Zone, School Block, Shakarpur Delhi-92 MCD	The Executive Engineer, M-III, Shahdara Soulh Zone, School Block, Shakarpur Delhi-92 MCD
1. Improvement Development of Road Irom H. No.487/A to 478. near Temple, Road Irom H. No. 486A6 to Barmio Temple and from Balmiki Temple, No. No. 486A6 to Barmio Temple and from Balmiki Temple to H. No. 484/SB in Dhealai mohalla By Apg. AMC in ward no.31-E Shahdrar (S) zone (C.No. 101 to 202), (E.C. 12.92/-480, 2. Improvement Development of Gali No. 6 from H. No. 471A3 to 4/1611 and gali no. 7 from H.No. 432 to 4/1802 in Mahavir Block By pdg. RMC in ward no.31-E Shahdara (S) zone (C.No. 361 to 480), (E.C. 6.52-1ac).	1. Improvement Development of Road and lane from House No. 532 to 474 in B Block Old Seemepuri by pdg. 0 from in ward No. 28E240 Shah(N) Zone. EC-8 584- lacs. 2 Improvement Development of Road and lane from House No. 585 to559 in B Block Old Seemepuri by pdg. 0 from in ward No. 28E240 Shah(N) Zone. EC-3.334- lacs. 3. Improvement Development of Road and lane from House No. 31 to 100 in G-Block Old Seemepuri by pdg. 0 from in ward No. 28E240 Shah(N) Zone. EC-4.10-lacs. 4. Improvement Development of Road and lane from House No.301 to 335 in G-Block Cold Seemepuri by pdg. 0 from in ward No. 28E240 Shah(N) Zone. EC-4.484- lacs.	1. Improvement Development of Gall No. 2 from H. No. 1981b 27C (CN. 117 to 151) in Bhola Nath Nagar Extr. By pdg. RMC in ward no.31-E Shahdara (S) zone. (E. c. 6.12-lac). 2. Improvement Development of Shahdara (S) zone. (E. c. 6.12-lac). 2. Improvement Development of Shahdara (S) zone. (E. C. 3.37-lac). 3. Improvement Development of Gall No. 8 from H. No. 42385 to 47337 (CN. 597 to 607) in Bhain Colony By pdg. RMC in ward no.31-E Shahdara (S) zone. (E. C. 5.40-lac). 4. Improvement Development of Road from H. No. 5051 to 6272 and Televatar (CN. 597 to 159) By pdg. RMC in ward no.31-E Shahdara (S) zone. (E. C. 3.95/-lac). 5. Improvement Development of Road from H. No. 42338 to 42328 (CN. 584 to 585) in Bhard Colony By pdg. RMC in ward no.31-E Shahdara (S) zone. (E. C. 7.88/-lac).	Const. of Multipurpose Hall in Dr. Ambedkar Park. in front of H. No. 18/15 block 18 by pdg. 0 from in ward No. 8/E/213 Kayan Puri Shah (S) Zone. (EC. 24,93/kacs).	1. Improvement Development of park near H.No. 201335 in Block 20 by pdg. B/W in boundary wall, footpath repair etc from in ward No. 8E/213 Kalyan pui Shah (S) Zone. (EC. 15.89- lacs). Z.Improvement Development of park near H.No. 17/141 in Block 17 by pdg. B/W in boundary wall, footpath repair etc from in ward No. 8E/213 Kalyan puir Shah (S) Zone. (EC. 18.07- lecs)
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The Executive Engineer, M-III, Shahdara South Zone, School Bicck, Shakarpur Delhi-92 MCD	The Executive Engineer(, E-I). Shahdara South Zone, School Block, Shakarpur Delhi-92 MCD	the Executive Engineer M-IV, SSZ, School Block, Shakarpur, Dehl-92 MCD	The Executive Engineer C-8 DUSIB 1st floor A-block Community Hall New Seemapuri Delhi-95.	The Executive Engineer, C-9, DUSIB, GNCT of Defit, 1 Kilokari Ringh Road Opp. Maharani Bagh New Delhi- 110014.	The Executive Engineer, CD-IX, I&FC Deptt, Govt of NCT. Of Delhi, Sec-15, Rohini, Delhi-110089.	The Executive Engineer CC-II, 18FC Deptt, Manohar Park, East Punjabi Bagh Dehl-26
1. Improvement Development of Road and Lane Near H.No. 11/198, near H.No. 11/352 to 11/399 and inits in block-11 in Kalyan Puri by pdg RMC. Ithm In ward No. 8E213 Kalyan Puri Shah (S) Zone. EC 16.93-1 lacs. 2. Improvement Development of Road and Lane Near H.No. 13/183, to H.No. 13/192 in block-13 in Kalyan Puri by pdg RMC from in ward No. 8E/213 Kalyan Puri Shah (S) Zone. EC 5.481- lacs. 3. Improvement Development of Road and Lane Near H.No. 14/180 in block-14 in Kalyan Puri Shah (S) Zone. EC 19.011, lacs. 4. Improvement Development of Road and Lane Near H.No. 16/192 to 16/219 and finks in block-16 in Kalyan Puri by pdg RMC from in ward No. 8E/213 Kalyan Puri Shah (S) Zone. EC 17.261- lacs. 5. Improvement Development of Road and Lane Near H.No. 19/192 to 16/219 and finks in block-16 in Kalyan Puri by pdg RMC from in ward No. 8E/213 Kalyan Puri Shah (S) Zone. EC 17.261- lacs. 5. Improvement Development of Road and Lane alogn 17/482 to 17/290 and links in block-17 in Kalyan Puri by pdg RMC from in ward No. 8E/213 Kalyan Puri Shah (S) Zone. EC 25.44- lacs. 5. Improvement Development of Road and Lane Allon (S) Zone. EC 46.321- lacs. 20/33.20/305 to 20/320, Rodiny Puri Shah (S) Zone. EC 46.321- lacs.	nd foxing semi high mast poles at parking near H.No. 11/441, yanpun, near house no. 12/380 biock no. 12 kalyanpun k. k.near house no. 14/140 biock-14 kalyanpun and near h.no. Vo. 01 Rajveer Colony Gharoli (Ward No. 08-E) in AC-56 dara South Zone.	Imp. Dev of Gais No. 2 from H.Ho. 31 to H. No. 83 in Kundan Negar by pdg. RMC in ward No. 14 EAC-58 Sh. South Zone.	P/L cement concrete pavement and construction/aising of drain in main 30 futa road (LHS of gail no. 4 Jk adjoining lanes at A-block Amar colony, Sokulpuri (AC-58) Ward No. 262 E.B. No. 10-2(on-1394-1462)	Provding & Laying RMC and construction of S.W drain at Kasturba nagar AC-59 Vishwas nagar.	Construction of reads and side drains in Baimild Basti at Rithala Village Rithala	1.Resionation of Road at Gall No. 3 Block No. 4 Dev Nagar in Karol Begin Assembly Constituency-23 (E.S.4.06 Lacs). 2. Restoration of Road at 1911, Amrit Kaur Puri in Karol Bagh Assembly Constutency-23 (E.S.17.84) is
Kumar Kumar	Sh. Kuldeep Kumar	1 Sh.Abhay Verma	1 Sh. Surender kumar	1 Sh. O.P. Shama	Sh. Mohinder Goyal	2 ShVishes Revi
Konali	Kondil	Laxmi Nagar	Gokalpur	Vishwas Nagar 1	Rithala	karol Bagin 2
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The Executive Engineer, C-3, DUSID Govt, of Delhi, 2nd Fbor, Circle office Building Raja Garden, New Delhi-27		5.5		The Executive Engineer M-II/RZ, FZ. Block, Mangolouf, Outer Ring Road, New Dehli-110083, MCD  New Dehli-110083, MCD  The Evertive Engineer M-II/RZ, FZ.  The Evertive Engineer M-II/RZ, FZ.	Block, Mangolpuri, Outer Ring Road, New Delhi- 110083, MCD	of Debh, near Parayavaran office complex, Saidulajaib, Debh-30 1&FC
1.Providing and fixing M.S. Gales in the all small lanes of R. Block J. Malepuri for the security purpose. 2. Providing and fixing M.S. Gates in the all small tanes of X. Block Nanglol, Phase-f for the security purpose.	1.Imp/Dev of Internal Roads/ Drains in FBlock in Sunder Nagari in ward 33. The Exe. Engineer-M, Shah N. D-I. E Shah(N) Zone. 2. Imp/Dev of internal Roads/ Drains in B-4 Block in Staff Citrs. S.D.N. Hospital Delhi-95 Nand Nagari in ward 32-E Shah(N) Zone. 3. Imp/Dev of internal Roads/ MCD	yat	Construction of open Half at Balmiki Choupal at Faix Road in Karol Bagh Assembly Constituency-23 (E.C 34.50)	relogment of land by providing RNIC from H. No. H-2181 to 165, 168 in I (Normal H. A. Christ).  All from H. A. LANGZ (E. 5.15 fab.). In more amendable religionated to the N-2264 is NAIO park in H. Block Subha P. H. Wardkolf S. L. B. L.	Providing and fixing RCC Benches at various incention in wait inc. 48N/RZ.	Construction of main Road of C-block and B-Block in Galdam Pun Priesser I rice construction of main Road of C-block and B-Block in Galdam Pun Priesses of Debt, near Parayayarian office Puner Vikas Octory in badazpur Constituency AC-53.  Complex, Saiduajaib, Debt-30 18FC
Sh. Raghuvinder Shokeen	Sh. Rajendra pal Gautam	Jai Bhagwan upkar	Sh.Vishes Ravi	Sh. Mükesh Ablawa:	Sh. Mukesh Ahlawat	1 Sh Ramvir Singh Bhidhun
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	The Executive Engineer CD-II. I&FC Doptt, Manohar Port. East Punjabi Bagh Delhi-26	4		The Executive Engineer, Civil Division- IV, 1 & FC Deptt Govt. of NCT of Debi, L.M. Bund Office Complox. Shastri Nagar, New Delhi-3 !	Executive Engineer M-II KP Zone MCD engineering department Shakti Nagar Extr. delhl-110052	The Executive Engineer C-2 DUSIB F.3(56)/2022- Dehi 3rd Floor Cirla Office Bldg, Road 23/DSCST/ New Behvall Place, Raja Gardon New Impl/12/0-92 Dehl-27	The Executive Engineer (Electrical)/ Najagarit Zone, Room No. 219, 2nd Floor, Zonal Office Building, Dhansa Stand, Najafgarit, New Delij-11, MCD	The Executiva Engineer (M-ti) NGZ, MCD, near M.G.P.y. School Mangla Purl, New Delhi-45
Construction of Designer Gate and Waltway and Imp. Of Boundary wall of park by pog. Brick work RCC items, steel work, stone work, Interlocking ties etc. In park near H. No. 237 In phase-1 Mangla Puri in Ward No. 33-SEE(MI)NGZ (EB.No. 0093)	Construction of additional floor at Ravidas Chaupal H-Block, Gall No. 11 at Bapa Nagar in Karol Baph Assembly Constituency-23.	E 48			1. Imp.Dev of boundary wall of park near H.No. F-136 (Badami Devl Park) I adjacent Indra Gandhi Pay Clinte in Shakumpur JJ Colony In Ward no. 59, ISBAUmpur JJ Colony in Ward no. 59, ISBAUmpur A.O-16. 2 Imp. Dev of Demortary wall of park near H.No. D-308 In Dev. Of drainage system along pork near Rajiv Gandhi Camp T- Huts CMT is 80 in L-Block Shakumur JJ Colony in Ward ND. 68N, Kehat Enciave. AC-16.	providing and laying of C.C.Pavements and construction of drains of balmikt basti at village kamruddin nagar. AC-08. Mundka	Provision of lighting arrangement at various locations in SC/ST Bastles in Dwarka Assembly Constituency, AC-33 under Najatgath Zono.	Improvement Dovelopment of lanes by pdp. Cherafered edga co poiver blocks from H.No. 422 to H.No. 311, 226-118, 207 to 209, 498 to 449, main MCD park to H. No. 497, 324 to 281, main Road to H.No. 1, 1 to 52, 147 to 106,335 to 408, 358 to 339,192 to 206, 90 to 267 and from H.No. 310 to H.No. 423 in Phaso-I Manglapuri in W.No. 33,S/NGZ.
1 Sh. Vinay Mishra	1 Sh. Vishesh Ravi	Sh, Jitoder Mahajan			Poet Viender	1 Ohampal Lakra	1 Vinay Mishra	1. Vinay Mishra
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The Executive Engineer M-J KPZ, North Delhi Municipal Corposation Keshav Puram Zone MCD	The Executive Engineer, C-10, DUSIB Department Inderlok, New Delhi- 110035.	The Executive Engineer, Civil Division-IV, I & FC Deptt. Govt. of NCT of Delti, L.M. Bund Office Complex, Shastri Nagar, New Delth-31	The Executive Engineer CD-V, GNCT of Debti, near Parayayaran office complex, Saldubjaib, Delhi-30 I&FC	The Executive Engineer, Grill Division-IV, I & FC Deptt. Govt. of NCT of Delhi, L.M. Bund Office Complex, Shastri Nagar, New Delhi-31	The Executive Engineer, Civil Division-I, I &FC Deptt, Govt of NCT of Delhi, Opp. ESI Hospital. Basaidarpur, New Delhi	The Executive Engineer, (PV-N, Engineering Department Office of the Ex Engineer M-III Shark's Block-01, Mointhorn, Near Dispensary Delihi-110091 MCD.	Engineer CD-V, GNCT Parayavaran office lulajaib, Delhi-30 1&FC		usia
Impudev of lanes and drains by pdg. RMC from Gali No. 1 (H.No. 294 to The Executive Engineer M-Jr KPZ, 262); Galf No. 4 (H.No. 301 to 4/5), Gali No. 5 (H.No. 2224 to 7/4), Gali North Delhi Municipal Corporation No. 5 (H.No. 307 to 714), Gali No. 6 (H.No. 36 to 114), Gali No. 8 (H.No. 352 to 4.4) Gali No. 10 (H.No. 801 to 17), Gali No. 9 (H.No. 52 to 4.4) Gali No. 10 (H.No. 80 to 17), Gali No. 11 (H.No. 216 to 210, 46 & 212) of Ambedkar Nagar in Ward No. C 61(Haiderpur) Keshav Puram Zone.	Development Strengthening of common areal common facilities feommon passage/courtyard/common staircase at Gali No. 5 Partap Najar (32 Staircase Ardah Mughal) ward No. 75 (EB No. 0022,0022,0025,0034-12) in AC-19 Staircase Bazar.	# damaged streets & road between T & S Block in New age AC-65 (E.B. No. 20/2) E.C 99.46	Providing and fixing of security gate at various location in 20 point initiative programme Devil in Devil Assembly Constituency AC-47 E.C os 86.78 Lacs	Development of street pavement and side drains of East Kama Vihar in Mustafabad Constituency AC-69, (SCIST Colony EB. No. 111-1)	Improvement of Street and side drains at Valmiki Bastl in Village Shahbad Mohammadpur (Ward NO. 0143, EB NO. 11 and 12) in Bijwasan Constituency AC-36	Improvement Development of road and lane by pdg.RMC and drains in block 31 extra near h.no. A-2, A 25, A-41,A-90, B-2, B-73 and B-10 in Trilokpuri west in ward no. 03-E/211 in AC-55 in Shandara (south) Zone is the contract of the contract	Providing and placing 50 Nos's stainless steel benches in different parks (Ambedkar park and Harjan Park Lal Kuan) Tughlakabad Constituency of AC-52 (E.S. 19.78 Lac).	Reconstruction of CTC near F-143 Fish Market Mayapuri Phase-2 in Ward The Executive Engineer, EE[M-1 WZ NO 009-S/WZ, Subhash Nagar In Hari Nagar Assembly (AC-28)  New Delhi-110027 MCD	Improvement of existing lanes by providing & laying CC pavement and The Executive Engineer, C-10, D drainage system at Neem Well Gafi near Tank Road of Ward No. 92 in AC Department Inderfok. New Delhi- 23(Kand Bagh)(EB No. 71).
Vandana Kuman	Son Duft	Abdul Rehman	1 - Sh. Prakash Jamai	Haji Yunis	Bhupinder Singh Joon	Rehit kumar Mehraulia	Sahi Ram	Raj Kumari Dhilton	Vishesh Ravi
Shalimar Bagh	Sadar Bazar 1	Seelampur 1	Devli	Mustfabad			Inoxport	ugnikasa 1	TAM NAGAK
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Ragidi Schools (Appendiction of Patharish Sisodya Reduction and Appendiction of Patharish (Caramber Constituency of Patharish) 1 Marish Sisodya Imple-exchannel of John State (ACC) Marish Sisodya Marish Sisodya Imple-exchannel of John Shah.  33 Rajinder Nagar 1 Durgesh Pathak Refurbishment of open platform chaupal in book-5, near 8-155, inderpuri in AC-38 Rajinder Nagar 1 Durgesh Pathak Refurbishment of open platform chaupal in book-5, near 8-155, inderpuri in AC-38 Rajinder Nagar 1 Durgesh Pathak Refurbishment of open platform chaupal in book-5, near 6-155, inderpuri in AC-38 Rajinder Nagar 1 Durgesh Pathak Refurbishment of open platform chaupal in book-5, near 6-155, inderpuri in AC-38 Rajinder Nagar 1 Durgesh Pathak Refurbishment of open platform chaupal in book-6, near 6-172, inderpuri in AC-38 Rajinder Nagar 1 Durgesh Pathak Refurbishment of open platform chaupal in book-6, near 6-172, inderpuri in AC-38 Rajinder Nagar 1 Durgesh Pathak Refurbishment of open platform chaupal in book-6, near 6-172, inderpuri in AC-38 Rajinder Nagar 1 Durgesh Pathak Refurbishment of open platform chaupal in book-6, near 6-172, inderpuri in AC-38 Rajinder Nagar 1 Durgesh Pathak Refurbishment of open platform chaupal in block-6, near 6-172, inderpuri in AC-38 Rajinder Nagar 1 Durgesh Pathak Refurbishment of open platform chaupal in block-6, near 6-173, inderpuri in AC-38 Rajinder Nagar 1 Durgesh Pathak Refurbishment of open platform chaupal in block-6, near 6-173, inderpuri in AC-38 Rajinder Nagar 1 Durgesh Pathak Refurbishment of open platform chaupal in block-6, near 6-173, in font of Guiba Singth mandir (Site-1), inderpuri in AC-38 Rajinder Nagar 1 Durgesh Pathak Refurbishment of open platform chaupal in block-6, near 6-173, in font of Guiba Singth mandir (Site-1), inderpuri in AC-38 Rajinder Nagar 1 Durgesh Pathak Refurbishment of open platform chaupal in block-6, near 6-173, in font of Guiba Singth mandir (Site-1), inderpuri in AC-38 Rajinder Nagar 1 Durgesh Pathak Refurbishment of open platform chaupal in Durgesh Pathak Re	Ine Executive Engineer, C-r., DUSIS Department,Rana Pralap Bagh, New Dehi-110007.	the Executive Engineer 1447, SSZ. School Block, Shekerpur, Debi-22 MCD	The Executive Engineer, C-10, DUSIB Department Inderlok, New Debit 110035,	The Executive Engineer, C-10, EUSIS Department Indertok, New Dealth 110035.	The Executive Engineer, C-10, DUSIS Department Inderlok, New Debi- 110035.						-		
39 Rajinder Nagar 1 1	repair & Carsutuan or Bouneay was at 1-47 bitm   Generatis, Kab Nasjid, Sharker Gali (AC021) Matia Mahal Assemby Constituency	ImpiDevolopment of back side of M.C. Pry. School KahanPuri block-7 Khichipur by pdg R.M.C from in ward no. 196 in Mayur Vihar Ph-II A.C57 Shah.	Refutbishment of open platform chaupal in block-b, near B-146, Indespun in AC-39 Rajinder Nagar	Refurbishment of open platform chaupal in block-b, near 8-158, Inderpun in AC-39 Rajinder Nagar	Refurbishment of open platform chaupal in block-F, near F-133, Incerpuir in AC-33 Rajinder Nagar	Refurbishment of open platform chargal in block-C, near C-420-421, near shin shakti mendir, Inderpuni in AC-39 Rajinder Nagar	Refurbishment of open platform chaupal in block-C. near C-479, in front of Gulab Singh Mandir (Site-2), Indexpun in AC-38 Rajinder Negar		Refutishment of open platform chaupal in block-C, near C-321, Inderpun in AC-39 Rajinder Nager	Refurbishment of open platform chaupai in block-C, near C-350, behind The shiv shakti mandir, Inderpuni in AC-39 Rajinder Nagar 1	Refurbishment of open platform chaupal in block-C, near C-479, in front of 17 Gulab singh mandir (Site-1), Inderpuri in AC-38 Rajinder Nagar  1-1	Retubssiment of open platform chaupal in block-8, near B-109, Indepuni Ti In AC-39 Rajinder Nagar 11	
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recove Engineer M-11 KBZ. Kars Bash near Sindhi Park der Nagaz Karal Bash zone New der Nagaz Karal Bash zone New	The Executive Engineer, CD-VIII, ISFO F.3(12)/2022- Dept., Gord of NCT, Of Debt, Sec-15, 23/DSCST/-limps/ Robin; Debi-110089.	ood New	The Executive Engineer, Civil Division-IV, I & FC Dept., Gort of NCT of Debit, L.M., Bund Office Complex, Shastri Nagar, New Debti
### ### ##############################	Construction of double storey Hanjan Charpol at vitage Shahbad Dadapur in Bawana ACA' in elbst. North.	Milkess, Ahlawat. 1. LinproveneracifOeveloperaci of Shastri Park by providing locipath BAY. Executive Sogisters Multiple for wals, gais, marde wash etc items in P2 block sufarspuri wait 42(New) Mangolpuri, Outer Ring R. Mangolpuri, Rohini Zone E, C.55.28 2. Improvement/Devopment of Derh-110033, MCD boundary wal in park by providing BAY grills, mardie wash, etc times opposite bus terminal sufarapari in P4 block ward 42(new) Mangolpuri/RZ in 90 ps.	Improvement of C.C. mod and side drains in Dharampura, Chandet Nagar and Kalauh Nagar in War no. 224 (E.B. No. 0077-3, 0010, 0059-2, 0050, 0052, 0052, 0052-1) at Gardhi Nagar A.C61
S Raaj Kumar Arand	1 Јај Вћодмал орхаг	2 Milkesh Ahlavat	1 Anii Kumar Vajpai
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Executive Engineer, (M)H1, Delhi]F.3(44)72022-Municipal Corporation, 2nd Floor, 16, 23/D3CST/-Impl/ Rajpura Road, Civil Une Zone Delhi 163/14-31 DT 15.3.23 110054.	The Executive Engineer OD-IV, I &FC Department Govt. of NOT of Delhi, L.M. Bund office complex Shashri Nagar, Delhi-110031	The Executive Engineer, M-III). Shahdara South Zone, Block No. 01 Khichtpur near dispensary Delhi- 110091 MCD.	Executive Engineer (M-I)/PZ Muncipal F.3(34)/2022-Corporation of Delhi Road No. 44 23/DSCST/-I Pitampura Village Delhi-34 18850-67 Ü	The Executive Engineer, C-3 DUSIB Raja Garden New Delh-27	The Executive Engineer, C-3 DUSIB Raja Garden New Delhi-27
Improvement/Development of lane by providing RNC from J-551 to J-600 and adjoining lanes and Imp.Dev of park opp. house no. J-625 and J-571 by providing Inter work, grils, marble wash and interlocking tile in Jahnagir Puri restribement burtet work, grils, marble wash and interlocking tile in Jahnagir Puri restribement in Colory in J-Block Ward NO. 22N/CIZ [E.B No. 0101), 2.  In Colory in J-Block Ward NO. 22N/CIZ [E.B No. 0101), 2.  T35 to 785 and adjoining hase and impude of park opp. mear house no. J-681, J-695 and J-1715 by providing Purit work grils, marble wash and interlocking tile in Jahangir Purit Restribement II Colory J-Block Ward No. 22N/CIZ [E.B No. 0102), 3. Improvement/development of lane by providing RNC from J-1681 and J-1695 and J-1715 by providing brites and Imp.Dev of park opp. house no. J-1681 and J-1695 and J-1715 by providing brites and Imp.Dev of park opp. house no. J-1681 and J-1695 and J-1715 by Restribement II Colory J-Block, Ward No. 22N/CIZ [E.B No. 0115-1), 4. Improvement/Development of lane by providing RMC from J-1001 to J-1050 and adjoining lanes in Jahangir Purit resertlement II Colory J-Block Ward No. 22N/CIZ [E.B No. 0105).	Improvement of damaged streets of Sudamapuri (E.B. 009,0010-2,0010-1) in ward No. 259 in Babarpur AC-67.	1. Construction of ornamental Gates at Central Parks by pdg. BW from in The Executive Block-1, 3.4.9.10 % 11 in East Tribopoul in ward no. 192AC-55 in Shahdara Sou Bahdara (South) Zone E.B. No. 75,27.21.94,98 E.C. 31.26 2. Improvement Development of raod from H.No. from H.No.4/1 to 4/15, 4/15 110091 MCD to 4/30, 4/481 to 4/500 block-04, Trilockput pdg. RMC in war no. 192AC-55 in Shahdara (south) in Trilokputi E.B. No. 22 E.C. 48,50 Lacs	1. Strenthening and major repair work of Safai Karamchan's Quarters Block-XI (Flat No. 353 to 384) Sector-4 Rohini in Ward No. 24, M-IRZ. 2. Strenthening and major repair work of Safai Karamchan's Quarters Block-XI (Flat No. 321 to 352) Sector-4 Rohini in Ward No. 24, M-IRZ. 3. Strengheining and major repair work of Safai Karamchan's Quarters Block-YI (flat no. 161 to 192) sector-4 Rohini in ward no. 24, M-IRZ. 4. Strenghening and major repair work of Safai Karamchan's Quarters Block-Y (flat no. 129 to 160) sector-4 Rohini in ward no. 24, M-IRZ.	Construction of community Facility centre (SPS type) at X block Mangolpuń In AC-12	Construction of community Facility centre (SPS type) at F.2 Block. Mangolputi in AC-12
A Ajesh Yadav	Gopal Rai	Rohit kumar Mehraulia	Mohinder Goyal	1 Rakhi Bida	1 Rakhi Bida
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The Executive Engineer, C-10, DUSIB  F-3(40)/2022- Department Inderfok, New Delhi- 110035.   18785-802   20.3.23	The Executive Engineer, C-10, DUSIB F.3(40)2022- Department Indedok, New Delhi- 110035.	The Executive Enginesr, C-10, DUSIB F.3(40)/2022- Department Inderlok, New Dehl- 23/DSCST7-In- 110035.	Executive Engineer M-IIRZ F-2, Block F-3(29)/2022- Mangolpun, Outer Ring Road New 2:3/DSC/ST/ -ir Delh-110083, MCD 18678-95 DT	Executive Engineer C-8 DUSIB 1st floor! A block Community Hall New Seemapuri Delth-110096	The Executive Engineer CD-V, GNCT F-3(41)/2022- of Delhi, near Parayavaran office 23/DSCSTF-If complex, Saidulajab, Delhi-30 IREC 18595-711 E	
Improvement of existing lanes by providing and laying CC pevement and Tidralnage system at Amrit Kaur Puni Market. Tank Road in AC-23 Karol Eagh (ward no. 92 E.B No. 10)	Instaling Gales at various locations of Kasertwalan, Dariba Pan, Laddu   Ghati. Ghee Mandi, Tej Mandi etc. at Paharganj in AC-23 Karol Bagh	Instating gates at various locations of Shiddipura, Bhagat Singh Nagar Gausahala parvesh, Baga Rao Ji, East park Road etc. at Manakpura in AC-23 Karoi Bagh	Improvement and development of park near h.no. F-1/18, H.No. E-5/127, H.no. F-2/480, H.No. E-7/24 in sultanpul ward no. 44N/M-II Rohini Zone	P/L cement concrete pavement and const./raising of drain at Gail No. 14 and adjoining kine ward no. 284, E.B. No. 0029-2 (CN 841-875), Mandoll Extr., Gokulpun (AC-88)	Repair and renovation of Vatimiki Chaupal at Double storey near Iskon Mandir in Kaikaji AC-51 E.C 52.36 <sup>1-</sup> )	4. Improvement/Raising of park near H.No. C-2 by providing brick work. Executive Engineer. (M.H. North Dethi grit, gait wash, footbash, Corpant, C.C and concerting coil ferroing in Malka-Municipal Corporation, 2nd Floor, 16. Canj Ward No. 13N/CLZ. E.C £50600-5. Improvement/Raising of park Rajpura Road, Gwi Line Zone. Delhi-at H-Block by providing brick-work, grit, gait wash and concerdina coil improvement/Rasing of park No. 13N/CLZ. E.C. 355500 <sup>1,1</sup> 200. H.No. C-1 and concerdina coil in Malka Ganj Ward No. 13N/CLZ. E.C 790800/- Improvement/Rasing of park Opp. H.No. C-1 by providing brick-work, grit wash, footpath C.C and conerdina coil in Malka Ganj Ward No. 13N/CLZ. E.C 790800/-
1 Vishesh Ravi	1 Vishesh Raví	1 Vishesh Ravi	1 Mukesh Ahlawai	Surender Kumar	Azüshi	Dilip Kumar Pandey
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executive Engineer (n-1) city Sadar Pahar Ganj Zone Muncipal Corporation of Defri (MCD)		Executive Engineer M-II K.P. Zone Shakti Nagar Extn. Deffix'S2.	The Executive Engineer, M-III, Shahdura South Zona, Block No. 01 Khichipim near dispensing Delhi-110091	The Executive Engineer C-8 DUSIB 1st floor A-block Community Hall New Seemapuri Delhi-95.	The Executive Engineer, CD4, ISFC Dept. opp. ESI Hospital, Basarktmoorr, New Delbi- 27	The Executive Engineer CD-V, GNCT of Dack, near Paingarearan office complex, Saidualph, Defis-30 ISFC
ImpuDev of S2 QTR lanes from H.No. 9511/1 to 9494 and link lane by P.I. RMC and Drainage system in ward 91/NICSPE C. Rs. 901300/- Z. ImpLDev of Gali No. 11 Multani Dhanda (Desh Raj Bhai'a Margi) from H.No 953 to 9458 by P.I. RMC and Drainage system in ward 91/NICSPE E.C. Rs. 1344900/- 3. ImpLDev of lane from Desh Raj Bhatia Marg to Multani Dhnada road (H.No. 9511 to 9528) and link lanes by P.I. RMC and Drainage system in ward s1/NICSPZ. E.C. Rs. 1335100/- 4. ImpLDev of Gali No. 10 (11 QTR) from H.No. 8015/10 to H.No. 7985/L. and link lane by P.I. RMC and Drainage system in ward 91/NICSPZ) E.C. Rs. 2030400/- 5. ImpLDev of Gali No. 9 Multani Dhanda From H.No. 8019/1 to 7990 and link lanes by P.I. RMC and Drainage system in ward 91/NICSPZ. e.C. Rs. 1338400/-	INVCSPZ 3. 3. 34. and E.C. Rs. 4. ne by P/L 7. 5. even by	1. Improvement/development of internal mads/drains in C-Block in New Seemapuri in ward no. 34-E Shah [N] Zone E.C \$0.34 Lars 2. Improvement/Development of internal mads/drains in B-block in New Seemapuri in ward no. 34-E Shah(N) Zone E.C \$0.08 MCD	Construction of matterweal feedlation center cropol in 31-block extra in Thickput by pCg. O from in Ward no. 191 Mayer What Phases AC-55 Shah (5) Zone. MCD	Pit, emex concrete pavement and constraining or drain at gait no. 11 black, harban bast (adjorry overstatum road) in word no. 264 Mandel Eth. Gokupur ACGS DUSIB	Consources of additional half and repair and renovation of existing Jacav Samaj Chaupal. The Executive Engineer, CO-L MFC Depart. on Najargan Phind in Najargan Assembly 27.	Repair and monoration of Obhobi Ghat at Kalitaji estondon in Gwaler Kalash Consultreoy( AC-60)
5 Imran Hussain	4 Intran Hussain	2 Rainder pal Gautam	1 Robit barnar Mehradia	1 Surender Kumar	Calbeh Gahlot	1 Saurech Bhoadway
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Released Anount in 1st Installment	m P.s. 535555	0.50.00	787200		740300	707765	497250	70883807	1417500	1834000	2535000	2174500
Sanctioned Amount (in	Rupees) 1171500	Cloves	1574400		1480600	1904700	994500	5367605	2835000	3668000	5076000	4345000
File No. & date of sanction	No E 3/33/2019-	20/05/CST/Impl/4728-45 Dt. 27-07-2021	No.F.34342013- 2005CST/Imp/4829-46 DL 22-07-2021 No.F.34342019-	20/DSCSTAmpV4811-28 Dt. 22-07-2021	No.F.3(33)/2019- 20/DSCST/Impl/4747-60 Dt. 22-07-2021	No.F.3(33)/2019- 20/DSCSTImpV-4686-4702 Dt. 20-07-2021	No.F.3(1)z020- 21/DSCST/ImpV4784-4904 DE 22-07-2021	No.F.3(1)2021- 22DSC577Impl5502-19 DL 05-08-2021	Shahdara No. F. 3(3)/2021- N. Hospital 22/D SCST/(mp/8068-85 Dt. 16-08-2021	No.r.3392021- 22/DSCS77/mpU6088-5103 Dt. 15-03-2021 No.E. 343020771-	22/DSCST/Impli6016-33 Dt. 16-08-2021 No.F.3(3)/2021-	22/DSCST/nmpi/5999-6015 Dt. 16-09-2021 No.F.3(3)/2021- 22/DSCST/Imple039-55 Dt.
Executive Agency	Economics Contract (1.11) Cl.7 Month Delbi	8	Executive Engineer, (M-II), CLZ, North Delhi Municipal Corporation, MSO Bulduing 2 <sup>4</sup> Floor, 16 Rajpura Road, Civil Lines, Delhirl 10054.	- <del>K</del>	Executive Engineer, (M-U), CLZ, North Delhi Municipal Corporation, MSO Building 2 <sup>th</sup> Floor, 18 Rajpura Road, Civil Lines, Delhi-110054.	Executive Engineer, (M-II), CLZ. North Deihi Municipal Corporation, MSO Building 22" Floor, 15 Rajpura Road, Civil Lines, Delhi-710054.	The Executive Engineer, C-4, DUSIB, GNCT of Delhi, New Ranjeet Nagar, New Delhi-110008	Assistan Engineer (MyL, NDMC Road No.34. opp, Fire Station, Moti Nagar, Karol Bagh Zone. New Delhi-110015	(M-I), EDMC, aff Quarter, SDI	Executive Engineer, (M-1), EUMU, Shandara (Noch-Zone), D-1, Staff Quarter, SDN Hospital Shahdara Deliti-SS Shahdara Essistant (M.1), EDMC, Shahdara	Cocana Engines. (III). (North Zone), D-1, 'Staff Quarter, SDN Hospital ZZDSCST/Implico16-33 Dt. (North Zone), D-1, 'Staff Quarter, SDN Hospital ZZDSCST/Implico16-33 Dt. (Sone) Sone Staff Sport Sport Staff Sport Staff Sport	(North Zone), Dr.1, Staff, Quarter, SDN Hospital (22/DSCSTrimpUSSS9-6015) Shahdara Delt-1855. Executive Engineer, (M-1), EDMG, Shahdara No.F. 3(2)/2021- Executive Engineer, (M-1), EDMG, Shahdara No.F. 3(2)/2021- Executive Engineer, (M-1), EDMG, Shahdara No.F. 3(2)/2021-
Sanction issued/Funds released to Dobia & Larc Deput, Notice in the Sanction Sanction Sanction Sanction Sanction Sanction Amount (s)					improvement Development of Road Starting from H no 577 to H no. 959 & H No. 888 to 975 in A-2 Block JL-1 in ward no. 20N Bhalswa Dairy (AC-05).	Improvement Development of Road Starting from H.no.844 to H.no. 790 in A-2 Block JL-1 in ward no. 20N Bhalswa Dairy (AC-05).		1. Improvemen/Development of lane by construction built up section drain and pdg. RMC from EG-136 to Valimid Mandir Indepurt in Ward 102-WKBZ (EC.13.514)  Z. Improvemen/Development of lane by constructing built up section drain and pdg. RMC from B-250 to B-2710, B-289 to B-846, B-387 to B-388 and Masjid Chowk in Budh Nagar Inderpuri in Ward No. 103tWRBZ (EC. 23.644)  3. Improvemen/Development of lane by constructing built up section drain and pdg. RMC from B-121 to B-202, B-201 to B-81 and A-234 to Madrasi Mandir in Budh Nagar Inderpuri in Ward No. 103tWRBZ (EC. 16.514)	Regarding ImpiDev of read near H.No.63 ir 335Z44 Shah(N) Zone.	Regarding Imp/Dev of dividing road in H-b Shah(N) Zone.		Kegardung unpylor in deck latera. III. deck latera village Dilshad Gardon () by pdg 0 from in ward
Sanction No. of M.L.A. Name		St. Aesh Yadav, Horible MLA Badii	Sh. Alesh Yadav. Hon'ble MLA Badli	Sh. Aesh Yadav, Hon'bie MLA Badli	Sh. Ajash Yadav. Hon'ble MLA Badii	Sn. Ajesh Yadav. Honble MLA Badii	Sn. Rajesh Gupta, Honble MLA Wazzipur	Sr. Raghav Checku. Hon'ble MIA Rajrider Nagar	Sh. Rajextra Pal Gautam, Honble MLA, Seemanni	Sh. Rajendra Pal Gautari, Honbie MLA. Seetrapuri	Sh. Rajendra Pal Gautam, Honble MLA Seerrapan	Sh. Rajendra Pal Gautam, Honble MLA, Scenapuri Sh. Rajendra Pal
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Images of models Bird Salverbus from H No 12/1 to H.No. 12/80 pdg. RAXS in ward no. 06E/AC The Executive Engineer, Mill, EDNG Shahdara 1No. 3/2/20SCST/fimpts (south 7-on. School Birds, Shahdara Delhi-32) [22/05/CST/fimpts]	SS SN(S) Zene in Kalyanput.	ripuri (rom f.No.1//SOU Dr.No. 1/1425 by pos. co.) raspus. raspus. In No. 20080 pdg. RNC in ward no. 08EA/C	ngon man i Nazas ja sanas kala Kabantan by pag. RCC in ward		Salphor.	1	4	Provision and foung of street lighting arrangement at F &G Block road in JL Colony Shading ward no. 69 (AC-16) under KPZ	Regeration of Ambocker bhassan at village Desyaper Kalan in Desti. North West, Delhi G	Improvement of or Road & sido drain in Dristmatura, Chandor Nagar & Kallash Nagar (E.B. Na. 17 Ingrovement of or Road & sido drain in Dristmatura, Chandor Nagar & Kallash Nagar (E.B. Na. 17 Ingraments & Kallash Nagar (E.B.			Regarding Improvement of CC roads & side drains in Ambodinar Basil Ghonta Assembly Constituency AC-85.	Regarding Improvement of damaged streets of Bhajarpura AC-56 (EB. No. 07,18,39-1,50-1).	Demolishing & Reconstruction of Three Storey SCAST Chaupal ot Naiwalan Korel Bagh AC-23.	Regarding improvement of damaged streets of Kaithwarp D pusta to 1st pusta in Seelampur AC-65 (EB. No.28-2,0028-2, 30).
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Sr. Son Duit	Sh. Surender Kumar	Sh.Vmay Mistra	St. Rajesh Gupta	Sr. Gopal Rai	Sh. Vishes Raw	St. Visnes Ravi	Sh. Jai Bhagwan Upk	Sn. Manish Sisoda	Vishes Ravi	Vistes Ran
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1, Imp. Agabusi, Nagarin Mard (088-SWest Zone, Knyalla.  In HMP, Regibusi Nagarin Ward (088-SWest Zone, Knyalla.  Zing-Zene, Regibusi Nagarin Ward (088-SWest Zone, Knyalla.  2 Imp. Zene, Chip. Zene, Chip. 2013 to Plot No. 13-12 in HMP Ragitubir Nagarin Ward No. 1098-SWest Zone, Knyalla.  3. Imp. Jelev, of lane by pdg. 18-95p., RMC etc. (1908-SWest Zone). Regar in ward No. 008-SWest Zone.	Zone, Nhjalla. Pil, coment concrete pavement and const.insising of drain in ward no. 253; E.B.S.H.No. 0012. FILT (no. 1419). Delock Hartzan Bash Nandoli Ezon rear Jail Road Gold pun (AC-63).	Pr. cement concrete pavement and const./raising of drain in ward no. 263, E.B.S.HNo. 0011 Pr. cement concrete pavement and const./raising of drain in ward no. 263, E.B.S.HNo. 0011 (Citz41.320) D-block Harizan Bash Ikandoli Ext., néar Jali Road Gótzi port (AC-63)	Suppling and fixing of steel and RCC benches in the park under Gandhi Magar Assembly constituency (ACE-81)	Imp.Dev. Of Road stanting from Hino, 735 to H.NO 789 in A-2 Block JL-1 in ward no. 20N Bratswa dairy	Construction of Dividing Road from Chamunds Chowk to Peepal Chook in Harjan Basab Gautam Puni in Badamur Constituers A-54	EDEN departed in Victoria and Control and	1. Improvement Development of laws from H. No. 347 to 5 32.05 or prog. Notes in visual integration of the control of laws from H. No. 347 to 5 32.05 or prog. Robert in visual and 17 1876.05 or south 200 peg. Robert in Relation stage control of golf into 14 from H. No. 2051 to 32012 by peg. Robert in Relation stage control of golf into 14 from H. No. 2055 to 3202 by peg. Robert in Relation stage control of golf into 12 from H. No. 2055 to 3202 by peg. Robert in Relation stage control of golf into 12 from H. No. 2055 to 2202 by peg. Robert in Relation stage control of golf into 6 from H. No. 2055 to 2202 by peg. Robert in Relation stage in control of golf into 6 from H. No. 3171 2 to 3171 24 by peg. Robert in Balboan stage in control of golf into 6 from H. No. 3171 2 to 3171 24 by peg. Robert in Balboan stage in control of golf into 6 from H. No. 3171 2 to 3171 24 by peg. Robert in Balboan stage in control of golf into 6 from 4 from 12 by peg. Sold Store (EC 3.20).  S. Improvement Development of Converts by peg. O Solds, SV etc. in Vesturas August in proprieting to Converts by peg. O Robert SV etc. IN sect. 12 by No. 2012 by the sect. In ward 17 ELASS9	Viehwash Noor SSZ (EC.5.00) Demoisting and Reconstruction of Road at Gais No. 3 Brock NO. 2 Dev nagar in Karul Bash AC. The state of the Construction of Road at Gais No. 3 Brock NO. 2 Dev nagar in Karul Bash AC.	Repair/Renovation of SCST Choupst at Mubarf, Bagh In Model Town AC.	Improvement of CC road and side drain at Suchamapuri (EB No. 00-10-2 in wird no 259) in Baranpur AC-87 EC 34.76	1. Imp. Dev. Of lanes A-Block Shokaspur by pdg. RMC and drain in lane from H.No88/16 to Yhdas Marg and adjoining side invis in ward no. 15E/ALS-S8 in Shakaspur (E.C. 27.50) 2 kmp. Dev. Of lane A-Block Shokampur by pdg. RMC and drain in fare from H.NoA-199 and	Juks in ward no. 15EXIO-88 in Shakarpar (E.C. 38-44) Rescaration of most in SCISI Boot at Village. Pools (Aurd in Boward AC-07)	Construction of Heaptan Chaupe at village Harevall	P.1. cornert concrete parement and constituting of drain in ward no. 253, E.B.S. HNo. 0008 (CN1-60) Debook Harrizan Bast Mandoli Eson, next Jul Road Gokal port (AD-69)
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tractive tival Development of root and tare from house no. A-1/451 to A-1/4/50 at 3 mile tractive	Shall (N) Zone. EC 11.39 Development of road and lare from house on a D-1/200 and lark in D-1 block staff of: Development of road and lare from house on a D-1/200 and lark in D-1 block staff of: Next Magnity pdg 0 from in Ward NO. 32 E/243 Shah (N) Zone. EC 7.60 4. Imprevented Development of road and the from house on. D-2/1720 to D-3/1921 and lark in D-3 plock staff of: Nand Magnity pdg 0 from in ward no. 32 E/243 Shah (N) Zone. EC 7 on Nock E/243 Nand Nagnity pdg 0 from in ward no. 32 E/243 Shah (N) Zone. EC 7 co Nock E/243 Nand Nagnity pdg 0 from in Ward No. 32 E/243 Shah (N) Zone. EC 7 co Nock E/243 Nand Nagnity pdg 0 from in ward no. 32 E/243 Shah (N) Zone. EC 7 co Nock E/243 Nand Nagnity pdg 0 from in ward no. 32 E/243 Shah (N) Zone. EC 7 co Nock Nand Nagnity pdg 0 from in ward no. 32 E/243 Shah (N) Zone. EC 7 co Nock Nand Nagnity pdg 0 from in ward no. 32 E/243 Shah (N) Zone. EC 7 co Nock Nand Nagnity pdg 0 from in ward no. 32 E/243 Shah (N) Zone. EC 8 10 10. Impovement Development of road and lare from house no. B-2/35 in B-4/81 and fink in A-2 1 imprevented Development of road and lare from house no. B-2/35 in A-2/35 and link in A-2 2 in imprevented Development of road and lare from house no. B-2/35 in A-2/35 and link in A-2 2 in imprevented Development of road and lare from house no. B-2/35 in A-2/35 and link in A-2 2 in imprevented Development of road and lare from house no. B-2/261 to E-2/310 and link in A-2 2 in imprevented Development of road and lare from house no. B-2/261 to E-2/310 and link in E-2 3 Exck Nand Nagnity pdg 0 from in ward no. 32 E/243 Shah (N) Zone. EC 8 10 3 in provented Development of road and lare from house no. B-2/261 to E-2/310 and link in E-2 3 Exck Nand Nagnity pdg 0 from in ward no. 32 E/243 Shah (N) Zone. EC 8 64 3 in provented Development of road and lare from house no. B-2/261 to B-2/261 and link in B-6 3 link than Nagnity pdg 0 from in ward no. 32 E/243 Shah (N) Zone. EC 8 64 3 in provented Development of road and lare from house no. B-2/261 to B-2/261 and link in B-6	I. Imprevented Development of road and land forth house to, E-2312 to E-2102, and compound fow E-2345 in E-2 block Narid Narid by poly 0 from in Ward No. 12 E-243 Stan (N) Zown — E-C 2, Improvement Development of road and tare from house of 43.  — Indicate B-1/154 in D-1 Nock staff of: Narid Nayri by Poly 0 from in Ward No. 32 E-243 in D-1/154 in D-1 Nock staff of: Narid Nayri by Poly 0 from in Ward No. 32 E-243 in D-1/154 in D-1 Nock staff of: Narid Nayri by Poly 0 from in Ward No. 32 E-243 in D-1/154 in D-1 Nock staff of: Narid Nayri by Poly 0 from in Ward No. 32 E-243 in D-1/154 in D-1 Nock staff of: Narid Nayri by Poly 0 from in Ward No. 32 E-243 in D-1/154 i			Provising and foung main gate (15 nos), for RVVA at Daga Nagar in Ac-23 Karol Bagn (waird No 92 ED No 31, 262, 37/2 45,625.55 and 80]	at of lane from HNo 62 to 3000A by pog. RMC in 6(1/2) galt in AC50 Sh South Zone.  AC50 Sh South Zone.  A Construction of drain in Dinkamidight Codony gall in a 3 construction of drain in Dinkamidight Codony gall in a 3 cut AC-50 Sh. South Zone  AC-50 Sh. South Zone  12/11/1A by pog RMC in Nuntiklarq Dazar Galt in Viahvaa Neger ward
		City S D N. Hospital Doth-95	Executive Engineer. (M-I). North Dell'i Municipal. Corporation, NSO Building 2 <sup>N</sup> Floor, 16 Rejpura Road, Civil Linea, Delmi-110054  See Engineer II Shah N FEMIC D.I. Staff		The Executive Engineer CID DUSIB Indefek Delhi-110035	The Esecutive Engineer M-I, Esst MCDShah South Vishwakarma Napar, Jhrimi Dethi-1 10095
TOTAL		22/DSC\$T/ImpV 1738-55 Dt. 21-03-2022	No.F.3(31)/2021- 22/DSCSTAmp/ 1179-96 DL 21-02-2022		22/DSCST/mpV 1126-442 Dt. 18-02-2022	NAF 3(39)/2021- 22/DSCST/Impl/951-48 Dt 11-02-2022
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ANNEXURE-II (A)

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ANNEXURE-II (B)

### ANNEXURE- II (A)

(Rs. in Lakh)

Recovery position of three years in respect of cases sanctioned from 2017-18 onwards by DSFDC.

YEAR	DUE	RECOVERY	DEFAULT	% OF RECOVERY
2019-20	260.00	207.00	53.00	79.62
2020-21	125.00	83.00	42.00	66.40
2021-22	276.00	223.00	53.00	80.80

### ANNEXURE- II (B)

(Rs. in Lakh)

Recovery position of three years in respect of cases sanctioned prior to 2016-17 by DSFDC-

YEAR	DUE	RECOVERY	DEFAULT	% OF RECOVERY
2019-20	683.00	42.00	641.00	6.15
2020-21	641.00	21.00	620.00	3.28
2021-22	620.00	13.00	607.00	2.10

## ANNEXURE-III

Status of Fake Caste Certificate Cases

ANNEXURES

### Status of fake Caste Certificate cases

				,		Romarks
5. %	Name / Father's Name/Employee Code	Designation	Suspension	Charge-sheet	annointment	
٠.			date	issued	of10/PO	
-	Sh. Om Prakash Sch S/o Sh. Shiv Nath Sah	Lab Technician	84/04,04,19	15.05.19	05.08.19	Penalty Order issued vide Order No. 50 dt. 11.05.20 (Dismissal from service)
rí	(20009/41) Sh. Lalan Prasad S/o Sh. Bharat Prasad	Fitter-II class	86/04.04.19	21.05.19	01.10.19	Penalty Order issued vide Order No. 172 dt. 25,07,22 (Dismissal from service)
<u></u>	(400 to084) Sh. Mohan Prasad S/o Sh. Gauri Shankar	APD	87/04.04.19	21.05.19	01.10.19	Penalty Order issued vide Order No. 201 dt. 18.08,22 (Dismissal from service)
<u>-</u>	Sh. Harender Singh Sto Sh. Kamla Prasad (20009870)	Fitter-II	89/04.04 19	27.05.19	Charge admitted	Penalty Order issued vide Order No. 191 dr. 26,07.19 (Dismissal from service).
15	Sh. Krishna Kumar S/o Sh. Manshi Mahto (20009635)	Electrician-I			Under Rule-19	Penalty Order issued vide Order No. 27 dt. 17,02,20 (Dismissal from service)
6,	Arvind Kumar S/o Sh. Ram Shankar	Dresser	256/04.10.19	91.11.25.101		Penalty Order issued vide Order No. 36 dt. 28,02,20 (Dismissal from service)
7.	Kalika Sah S/o Shivji Shah (40015164)	APD	257/04,10,19	114/13.12.19	18.09.2020	Penalty Order issued vide Order No. 196 dt. 12.08/.2022 (Dismissal from service)
8.	Baban Mehto S/o Sh. Ramroop Mehto	APD	261,04,10,19	105/11.12.19	10.02.2020	Penalty Order issued vide Order No. 02 dt. 06.01.2022 (Dismissal from service)
.6	Dalbir Singh S/o Sh. Nirnami Singh (20009883)	Finer-II	258/04.10.19	111/13.12.19	08.09.2020	Penalty Order issued vide Order No. 179 dt. 04.08.2022 (Dismissal from service)
10.		Fitter-II	273/04,10,19	106/11.12.19	18.03.2020	Penalty Order issued vide Order No. 222 dt. 20.10.22 (Dismissal from service)
=	1	Finer-II	271/04.10.19	119/23.12.19	16.09.2020	Penalty Order issued vide Order No. 112 di. 25.07.2022 (Dismissal from service)
<u>ci</u>		Forenian	269/04.10.19	127/30.12.19	23.09.2020	
13.		Fitter-11	268/04.10.19	123/27.12.19	18.09.2020	Penalty Order issued vide Order No. 187 at. 04,08,2022 (Dismissal from service)
<del>-i</del>		Shifi Incharge	267/04.10.19	124/27.12.19	18.09.2020	Penalty Order issued vide Order No. 185 et. 04.08.2022 (Dismissal from service)

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Penalty Order issued vide Order No. 190 dt. 04.08.2022 (Dismissal from service)	Penalty Order issued vide Order No. 186 dt. 04.08.2022 (Dismissal from service)	Penalty Order issued vide Order No. 200 dt. 18.08.22 (Dismissal from service)	Penalty Order issued vide Order No. 191 dt. 04.08.2022 (Dismissal from service)	Penalty Order issued vide Order No. 174 dt. 25.07.2022 (Dismissal from service)	Penalty Order issued vide Order No. 184 dt. 04.08.2022 (Dismissal from service)	Penalty Order issued vide Order No. 177 dt. 29.07.2022 (Dismissal from service)	Penalty Order issued vide Order No. 19 dt. 28.02.2023 (Dismissal from service)	Penalty Order issued vide Order No. 22 dt. 06.03.2023 (Dismissal from service)	Penalty Order issued vide Order No. 17 dt. 28.02.2023 (Dismissal from service)	Penalty Order issued vide Order No. 10 dt. 27.02.2023 (Dismissal from service)	Penalty Order issued vide Order No. 20 dt. 06.03,2023 (Dismissal from service)	Penalty Order issued vide Order No. 16 dt. 28.02.2023 (Dismissal from service)	Penalty Order issued vide Order No. 41 dt. 22.03.2023 (Dismissal from service)	Penalty Order issued vide Order No. 67 dt. 09.06:2023 (Dismissal from service)	Penalty Order issued vide Order No. 77 dt. 22.06.2023 (Dismissal from service)	Penalty Order issued vide Order No. 78 dt. 22.06.2023 (Dismissal from service)	Inquiry proceedings completed. Case processed for final decision of the Disciplinary Authority.
23.09.2020	23.09.2020	23.09.2020	23.09.2030	23.09,2020	22.12.2020	23.12.2020	15.10.19	01.10.19	01.10.19	03.12.19	25.12.20	04.03.2020	23.09.2020	61.01.21	15.10.19	17.03.2020	08.07.2020
128/30.12.19	126/30.12.19	08/13.01.20	03/13.01.20	06/13.01.20	20/23.01.20	14/20.01.20	31.05.19	27.05.19	31.05.19	21.05.19	14.02.20	115/13.12.19	04/13.01.20	31.05.19	31.05.19	113/13.12.19	122/23.12.19
262:04.10.19	211/25,06.10	272/04.10.19	264/04.10.19	263/04.10.19	266/04.10.19	265/04.10.19	88/04.04.19	61,104,040	93/04.04.19	94/04.04.19	283/11.10.19	260/04.10.19	212/25.06.10	90/04.04.19	91/04.04.19	274/04,10,19	270/04.10.19
Fitter-J	APD	S.G. Mate	APD	APD	Asstr. Fitter	APD	APD	Vehicle Driver	Electrician-II	PCAMR	APD	APD	APD	APD	Gdv	Qdy	Fitter-J]
15. Kameshwar Mahto S/o Sh. Lal Chand Mahto (20009646)	<ol> <li>Satender Parsad S'o Sh. Khekar Parsad (40016061)_</li> </ol>	17. Shiv Shankar Prasad S/o Sh. Gautam Prasad (40015918)	18. Shailesh Prasad S/o Sh. Ramayan Prasad (40014963)	<ol> <li>Mahender Prasad S/o Sh. Fudeni Prasad (40013014)</li> </ol>	20.   Braham Prakash S/o Sh. Ram Swaroop (20010374)	<ol> <li>Ravinder Parshad S/o Sh. Gaya Prasad (40014987)</li> </ol>	22. Sh. Laxman Prasad S/o Sh. Dharikshan Prasad (40015569)	23. Sh. Raj Kishore Prasad S/o Sh. Ram Lakhan Prasad (20009604)	24. Sh. Vinod Kumar S/o Sh. Lal Chand (20010426)	25. Sh. Sukhari Sahni S/o Sh. Jaleshwar Sahni (20006207)	26.   Sh. Chandrama Mahto S/o Sh. Dashai Mahto (40015236)	27.   Godhan Prasad S/o sh. Vipat Prasad   (40014982)	8.   Ram Navmi Mahto S/o Sh. Ram Lal Mahto (40015269)	9.   Sh. Nagender Prasad S/o Sh. Shiv Dani Prasad - (40014128)	<ol> <li>Sh. Jawahir Mahto S/o Sh. Kaldev Mahto (40015322)</li> </ol>	1. Nayak Mahto S/o Sh. Pahari Mahto (40016001)	2. Umesh Prasad S/o Sh. Lakhandev Prasad (20009592)
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Shift 214/25.06.10 24.07.23 - C		34.	Lal Babu Manihi S/o Sh. Ramayan Manjhi	APD	259/04.10.19	112/13.12.19	18.03.2020	
Shift 214/25.06.10 24.07.23 - C			(40015117)				-	processed for final decision of the Disciplinary Authority.
Shift 214/25.06.10 24.07.23 - L	i					,		
Incharge		SS.	Sh. Rabindra Kumar S/o Sh. Shiv Ratan	Shift	214/25.06.10	24.07.23	J	Disciplinary procedings initiated vide
	_		Mahto	Incharge		4		chargesheet dated 24.07.2023.

(Vineet Kumar)
Addl. Chief Engineer (Vig.)